

LOK SABHA DEBATES

(English Version)

Seventeenth Session

(Sixteenth Lok Sabha)



(Vol. XXXVI Contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

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CONTENTS

Sixteenth Series, Vol. XXXVI, Seventeenth Session, 2019/1940

(Saka)

No. 10, Wednesday, February 13, 2019/Magha 24, 1940 (Saka)

SUBJECT

PAGES

OBITUARY REFERENCES

17

ORAL ANSWER TO QUESTION

*Starred Question Nos.141

19-22

**WRITTEN ANSWERS TO
QUESTIONS**

Starred Question Nos.142 to 160

Unstarred Question Nos.1611 to 1840

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 26-81**COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS**

Minutes 82

**COMMITTEE ON WELFARE OF
OTHER BACKWARD CLASSES**

(i) 20th Report 83

(ii) Statement 83

**COMMITTEE ON EMPOWERMENT
OF WOMEN**

14th to 16th Reports 84

**STANDING COMMITTEE ON
DEFENCE**

Action Taken Statements 85

**STANDING COMMITTEE ON
EXTERNAL AFFAIRS**

24th and 25th Reports 87

**STANDING COMMITTEE ON
FINANCE**

71st and 72nd Reports 88

**STANDING COMMITTEE ON
LABOUR**

57th Report 88

**STANDING COMMITTEE ON
CHEMICALS AND FERTILIZERS**

54th and 55th Reports 89

**STANDING COMMITTEE ON COAL
AND STEEL**

49th Report 90-91

**STANDING COMMITTEE ON
SOCIAL JUSTICE AND
EMPOWERMENT**

67th Report 91

STANDING COMMITTEE ON COMMERCE

149th Report

91

STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations contained in the 318th Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations contained in 310th Report of the Committee on Demands for Grants (2018-19) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

Dr. Harsh Vardhan

92

- (ii) Status of implementation of the observations/ recommendations contained in the 42nd Report of the Standing Committee on Labour, on 'Regulatory framework of the EPFO on the Excluded category vis-a-vis implementation of various PF Acts', pertaining to the Ministry of Labour and Employment

Shri Santosh Kumar Gangwar

93

- (iii) Status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Rural Development on Demands for Grants (2018-19) pertaining to the Ministry of Drinking Water and Sanitation.

Shri Ramesh Jigajinagi

94

- (iv) Status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Rural Development on Demands for Grants (2017-18) pertaining to the Department of Rural Development, Ministry of Rural Development

Shri Arjun Ram Meghwal

95

- (v) Status of implementation of the recommendations contained in the 41st Report of the Standing Committee on Labour on 'Jan Shikshan Sansthan Scheme' pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE)

Shri Ananthkumar Hegde

96

- (vi) Status of implementation of the recommendations/ observations contained in the 14th Report of the Standing Committee on Water Resources on 'Review of the Accelerated Irrigation Benefits Programme' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation

Shri Arjun Ram Meghwal

97

- (vii)(a) Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Defence on 'Resettlement of Ex-Servicemen', pertaining to the Ministry of Defence.

98

- (b) Status of implementation of the

recommendations contained in the
34th Report of the Standing
Committee on Defence on 'Provision
of Medical Services to Armed
Forces including Dental Services',
pertaining to the Ministry of Defence

Shri Arjun Ram Meghwal

99

SUBMISSION BY MEMBER

Re: Reported manhandling of Members of
Parliament by UP Police

100-103

BANNING OF UNREGULATED DEPOSIT SCHEMES BILL, 2018

104-140

Shri Piyush Goyal

104-105

Shri Adhir Ranjan Chowdhury

106-107

Dr.Kirit Somaiya

108

Shri Anandrao Adsul	109
Shri Mohammad Salim	110-111
Shri T.G. Venkatesh Babu	112-113
Shri Bhartruhari Mahtab	114-115
Prof. Saugata Roy	116-118
Shri A.P. Jithender Reddy	118-119
Shrimati Supriya Sadanand Sule	120
Dr. Farooq Abdullah	121
Shri N.K. Premachandran	121-122
Shri Dushyant Chautala	123-124
Shri Kaushalendra Kumar	124
Shri Rajesh Ranjan	124
Shrimati Butta Renuka	125-126
Motion to Consider	129
Clauses 2 to 42 and 1	130-138
Motion to pass	139-140

**JALLIAN WALA BAGH NATIONAL
MEMORIAL (AMENDMENT) BILL,
2018**

141-196,

Motion to Consider	143
Dr. Mahesh Sharma	143-145, 187-193
Dr. Shashi Tharoor	146-153
Shri Nishikant Dubey	154-157
Prof. Sugata Bose	158-160
Shri Bhartruhari Mahtab	161-168
Shrimati Harsimrat Kaur Badal	171-177
Shri Arvind Sawant	178-180
Shri M.B. Rajesh	181-183
Shri Prem Singh Chandumajra	184-186
Clauses 2, 3 and 1	194-195
Motion to Pass	195

**MESSAGES FROM RAJYA SABHA
AND BILLS AS PASSED BY RAJYA
SABHA**

169-170

**PERSONAL LAWS (AMENDMENT)
BILL, 2019**

**Amendment made by Rajya Sabha --
Agreed to**

197-200

VALEDICTORY REFERENCES

201-258

Shri K.C. Venugopal

201-202

Shri Sudip Bandyopadhyay

203-204

Shri Bhartruhari Mahtab

205-206

Shri Anandrao Adsul

207-209

Shri A.P. Jithender Reddy

210-213

Shri P. Karunakaran

214-216

Shri Mulayam Singh Yadav	217-218
Shri Ramvilas Paswan	218-222
Shrimati Supriya Sadanand Sule	223
Shrimati Harsimrat Kaur Badal	224-228
Shri H.D. Devegowda	229-233
Shrimati Anupriya Patel	234-235
Shri Kaushalendra Kumar	236
Shri N.K. Premachandran	237-238
Shri Dushyant Chautala	239
Dr. M. Thambidurai	240-244
Shri Narendra Modi	245-258
NATIONAL SONG	273

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

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LOK SABHA DEBATES

LOK SABHA

Wednesday, February 13, 2019/Magha 24, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

OBTIINARY REFERENCE

[Translation]

HON. SPEAKER: Hon. Members, I have to inform the House about the sad demise of our former colleague Shri Kunjilal. Shri Kunjilal was a Member of the Tenth Lok Sabha from Sawai Madhopur Parliamentary Constituency in Rajasthan. Prior to this, Shri Kunjilal was also a member of the Rajasthan Legislative Assembly for four terms. Shri Kunjilal passed away at the age of 82 on 07 January, 2019 in Sawai Madhopur, Rajasthan. We express our deepest condolences on the passing of our former colleague. This House expresses its condolences to the bereaved family.

Now, the House will observe silence for a while as a mark of respect to the departed soul

11 01 hrs

[English]

The Members then stood in silence for a short while.

[Translation]

HON. SPEAKER: Om Shanti: Shanti:

[Translation]

SHRI DHARMENDRA YADAV (BADAUN): Hon. Speaker, yesterday in Prayagraj with me, my fellow MP....*(Interruptions)*

HON. SPEAKER: I will give you time to speak after the Question Hour.

... *(Interruptions)*

SHRI DHARMENDRA YADAV: Hon. Speaker, Question Hour holds a distinct difference.... *(Interruptions)*

[English]

HON. SPEAKER: After Question Hour please.

... *(Interruptions)*

[Translation]

SHRI DHARMENDRA YADAV: Under your patronage, MPs are being beaten up openly.... *(Interruptions)*

[English]

HON. SPEAKER: Yes, I can understand.

... *(Interruptions)*

[Translation]

HON. SPEAKER: Raise your matter completely after the Question Hour. You raise the issue in such a way that it goes on record. I will give you time to speak.

. . . (*Interruptions*)

HON. SPEAKER: If you speak after the Question Hour, it will go on record. I will give you all the time to speak.

. . . (*Interruptions*)

[*English*]

HON. SPEAKER: Question no. 141 – Shri Nishikant Dubey.

. . . (*Interruptions*)

[*Translation*]

HON. SPEAKER: You don't do that, I will give you time.

. . . (*Interruptions*)

11 03 hrs

[*English*]

At this stage Shri Kalyan Banerjee, Shri Dharmendra Yadav, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

11 03 ½ hrs

[English]

ORAL ANSWER TO QUESTION

HON. SPEAKER: Question No.141.

(Q.141)

[Translation]

SHRI NISHIKANT DUBEY: Madam Speaker, the area I come from is very backward.... *(Interruptions)* Being a Naxalite area, there is a lot of trouble with the telecom tower.... *(Interruptions)* Hon. Modi Ji's government started the work of installing telecom towers in rural areas from the USFO fund which was stalled in the year 2011-12 by the UPA government in the year 2014.... *(Interruptions)* But even today the situation is the same.... *(Interruptions)*

11 04 hrs

[English]

At this stage, Shri Gurjeet Singh Aujla and some other hon.

Members came and stood on the floor near the Table.

[Translation]

I would like to ask through you that the Hon. Minister gave assurance in September, 2016 in this House for installation of

Phase-II tower in LWE, which is our area and formed a committee for the same.... *(Interruptions)* It was also passed by the Cabinet.... *(Interruptions)* It's been three years.... *(Interruptions)* Let me tell you that the Hon. Minister had constituted a High Powered Committee which told this. The decision of that High Powered Committee of September, 2018 is that if BSNL constructs that tower, it will cost only Rs.3,869 crores.... *(Interruptions)* If they wants to get it installed by private sector, it will cost Rs 7,330 crore. However, the project has been stalled for three years due to telecom officials. What is the reason behind this delay, especially in the LWE district, and what action has the minister taken so far?.... *(Interruptions)*

SHRI MANOJ SINHA: Madam Speaker, except for 12 locations, all other towers of LWE Phase-I were installed by BSNL.... *(Interruptions)* In between, a meeting of all the Hon'ble Chief Ministers of LWE States was held under the chairmanship of Hon'ble Home Minister.... *(Interruptions)*. All the Chief Ministers had said in one voice that in today's era, not only voice but data is also needed.... *(Interruptions)* Therefore, the Department decided to constitute a Committee under Member Technology to decide which technology to use.... *(Interruptions)* Because of this the committee decided that 2G plus 4G, this would

be the specification.... *(Interruptions)* The Cabinet has approved the funds.... *(Interruptions)*

11 05 hrs

[English]

At this stage Shri M. Venkateswara Rao came and stood on the floor near the Table.

[Translation]

Now the state government should identify and give it once....
(Interruptions) Our tender is in process, so we will do that work. I think there has been no negligence or malpractice by the department.... *(Interruptions)*

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos.141 to 160

Unstarred Question Nos.1611 to 1840

*** For Questions, please refer to Master copy of English version, placed in Library.**

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

[English]

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11 06 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12 00 hrs

[English]

The Lok Sabha reassembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

[Translation]

HON. SPEAKER: Hon. Members, I have received notices of adjournment motions from some members on various subjects. Although these matters are important, they need not interfere with today's proceedings. Therefore, I have not given permission for any notice of adjournment motion.

1201 hrs

[English]

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

**THE MINISTER OF SCIENCE AND TECHNOLOGY,
MINISTER OF EARTH SCIENCES AND MINISTER OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR.
HARSH VARDHAN):** I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application and Reach, Shillong, for the years 2013-2014 and 2014-2015, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the years 2013-2014 and 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10955/16/19]

[Translation]

**MINISTER OF STATE OF THE MINISTRY OF LABOR
AND EMPLOYMENT (SHRI SANTOSH KUMAR**

GANGWAR): Madam Speaker, I lay on the Table a copy each (Hindi and English versions) of the following Notifications under sub-section (6) of section 26 of the Payment of Wages Act, 1936-

- (1) The Payment of Wages (Mines) (Amendment) Rules, 2019 published in Notification No. G.S.R. 53(E) in Gazette of India dated 29th January, 2019.
- (2) The Payment of Wages (Railways) Amendment Rules, 2019 published in Notification No. G.S.R.54(E) in Gazette of India dated 29th January, 2019.
- (3) The Payment of Wages (Air Transport Services) (Amendment) Rules, 2019 published in Notification No. G.S.R.55(E) in Gazette of India dated 29th January, 2019.
- (4) The Minimum Wages (Central) Amendment Rules, 2019 published in Notification No. G.S.R.56(E) in Gazette of India dated 29th January, 2019.
- (5) The Maternity Benefit (Mines and Circus) Amendment Rules, 2019 published in Notification No. G.S.R.57(E) in Gazette of India dated 29th January, 2019.

- (6) The Payment of Bonus (Amendment) Rules, 2019 published in Notification No. G.S.R.58(E) in Gazette of India dated 29th January, 2019.
- (7) The Industrial Disputes Central Amendment Rules, 2019 published in Notification No. G.S.R.59(E) in Gazette of India dated 29th January, 2019.

[Placed in Library, See No. LT 10956/16/19]

12 02 hrs

[English]

At this stage, Shri Kalyan Banerjee, Shri Ram Mohan Naidu Kinjarapu and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): I beg to lay on the Table:-

1. (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the years

2013-2014, 2014-2015, 2015-2016 and 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the years 2013-2014, 2014-2015, 2015-2016 and 2016-2017.

2. Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10957/16/19]

[Translation]

THE MINISTER OF STATE FOR THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION; MINISTER OF STATE IN THE OFFICE OF PRIME MINISTER; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GREIVANCES AND PENSIONES; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):
Speaker Madam, I lay on the Table a copy each (Hindi and

English versions) of the following papers under Article 323(1) of the Constitution-

- (1) The 67th Annual Report of Union Public Service Commission, New Delhi for the year 2016-2017.
- (2) Memorandum clarifying reasons for rejection of the advice of the Commission in respect of matters reported in Chapter 9 of the Report.

[Placed in Library, See No. LT 10958/16/19]

MINISTER OF STATE FOR THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): Madam Speaker, I lay the following paper-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 394 of the Companies Act, 2013.
 - (i) Statement regarding Review by the Government of the working of Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair for the year 2017-2018.
 - (ii) Annual Report, Audited Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2017-2018 and the comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 10959/16/19]

MINISTER OF STATE FOR THE MINISTRY OF COMMUNICATION AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA):

Madam Speaker, I lay the following papers on the Table-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 394 of the Companies Act, 2013-

(1) Review by the Government of the working of Bharat Sanchar Nigam Limited, New Delhi for the year 2017-2018.

(2) Annual Report, Audited Accounts of Bharat Sanchar Nigam Limited, New Delhi, for the year 2017-2018 and the comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 10960/16/19]

[English]

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): I beg to lay on the Table:-

1. (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2017-2018.
(ii) A copy of the Annual Accounts of the Delhi Urban Art Commission, New Delhi, for the year 2017-2018, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2017-2018.
2. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10961/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

1. A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2017-2018, together with Audit Report thereon.

[Placed in Library, See No. LT 10962/16/19]

2. A copy of the Foreign Exchange Management (Borrowing and Lending) Regulations, 2018 (Hindi and English versions) published in Notification No. G.S.R.1213(E) in Gazette of India dated 17th December, 2018 under Section 48 of the Foreign Exchange Management Act, 1999.

[Placed in Library, See No. LT 10963/16/19]

3. A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) Air Force (No. 3 of 2019)-Performance Audit on Capital Acquisition in Indian Air Force under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 10964/16/19]

[Translation]

**MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS AND MINISTER OF STATE
IN THE MINISTRY OF WATER RESOURCES, RIVER**

DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):Madam Speaker, I lay on the Table the following paper on behalf of my colleague Shri S.S.Ahluwalia-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2017-2018.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 10965/16/19]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): I beg to lay on the Table:-

1. A copy of the Report (Hindi and English versions) under Section 15A (4) of the Protection of Civil Rights Act, 1955, for the year 2017.

2. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10966/16/19]

[Translation]

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):Madam Speaker, I lay on the Table the following paper on behalf of my colleague Shri Ram Kripal Yadav-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Infrastructure Development Agency, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Infrastructure Development Agency, New Delhi, for the year 2017-2018.

(1) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 10967/16/19]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Hassan Mangalore Rail

Development Company Limited, Bangalore, for the year 2017-2018.

(ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10968/16/19]

**THE MINISTER OF RAILWAYS, MINISTER OF COAL,
MINISTER OF FINANCE AND MINISTER OF**

CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): On behalf of Shri Shiv Pratap Shukla, I beg to lay on the Table:-

(1) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2017-2018.

[Placed in Library, See No. LT 10969/16/19]

(2) A copy of the Insurance Regulatory and Development Authority of India (Insurance Brokers) (First Amendment) Regulations, 2018 (Hindi and English versions) published in Notification No. F. No. IRDAI/Reg./2/153/2019 in Gazette of India dated 25th January, 2019 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library, See No. LT 10970/16/19]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) to Section 23A of the Regional Rural Banks Act, 1976:-

(i) S.O.449(E) published in Gazette of India dated 25th January, 2019, regarding amalgamation of Gramin Bank of Aryavart and Allahabad UP Gramin Bank as Aryavart Bank.

(ii) S.O.476(E) published in Gazette of India dated 28th January, 2019, regarding amalgamation of Pallavan Grama Bank and Pandyan Grama Bank as Tamil Nadu Grama Bank.

(iii) S.O.567(E) published in Gazette of India dated 31st January, 2019, regarding amalgamation of Vananchal Gramin Bank and Jharkhand Gramin Bank as Jharkhand Rajya Gramin Bank.

(iv) S.O.291(E) published in Gazette of India dated 14th January, 2019, regarding amalgamation of Narmada Jhabua Gramin Bank and Central Madhya Pradesh Gamin Bank as Madhya Pradesh Gramin Bank.

(v) S.O.6408(E) published in Gazette of India dated 31st December, 2018, containing corrigendum to the Notification No. S.O.6254(E) dated 21st December, 2018.

[Placed in Library, See No. LT 10971/16/19]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) to Section 30 of the Regional Rural Banks Act, 1976:-

(i) The Sarva Haryana Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. SHGB/HRDD/2018/3483 in Gazette of India dated 19th November, 2018.

(ii) The Sarva Haryana Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. SHGB/HRDD/2018/3484 in Gazette of India dated 19th November, 2018.

(iii) The Sarva UP Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. Supgb.1/2018 in Gazette of India dated 22nd November, 2018.

(iv) The Sarva UP Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. Supgb.2/2018 in Gazette of India dated 22nd November, 2018.

(v) The Meghalaya Rural Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. MEGRRB/Service (Amendment) Regulations, 2018 in Gazette of India dated 18th December, 2018.

(vi) The Meghalaya Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. MEGRRB/Pension Regulations, 2018 in Gazette of India dated 18th December, 2018.

(vii) The Rajasthan Marudhara Gramin Bank (Officers and Employees) Service(Amendment) Regulations, 2018 published in Notification No. RMGB SR Amendment 2018 in Gazette of India dated 21st December, 2018.

(viii) The Rajasthan Marudhara Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No.

RMGB Pension Regulations 2018 in Gazette of India dated 21st December, 2018.

(ix) The Jharkhand Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. JGB/Service (Amendment)/2018-19 in Gazette of India dated 27th December, 2018.

(x) The Jharkhand Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. JGB/Pension/2018-19 in Gazette of India dated 27th December, 2018.

(xi) The Chaitanya Godavari Grameena Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. CGGB/ Service (Amendment) /2018-19 in Gazette of India dated 12th December, 2018.

(xii) The Chaitanya Godavari Grameena Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. CGGB/Pension/2018-19 in Gazette of India dated 12th December, 2018.

(xiii) The Andhra Pradesh Grameena Vikas Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. APGVB-SRAmendment/2018 in Gazette of India dated 13th December, 2018.

(xiv) The Andhra Pradesh Grameena Vikas Bank (Employees') Pension Regulations, 2018 published in Notification F No. APGVB-Pension/2018 in Gazette of India dated 13th December, 2018.

(xv) The Kaveri Grameena Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. KGB (Service Amendment Regulations 2018) in Gazette of India dated 20th December, 2018.

(xvi) The Kaveri Grameena Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. KGB (Pension Regulations) 2018 in Gazette of India dated 20th December, 2018.

(xvii) The Madhyanchal Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. M.G.B. Service (Amendment) Regulations, 2018 in Gazette of India dated 17th December, 2018.

(xviii) The Madhyanchal Gramin Bank (Employees') Pension Regulations, 2018 published in Notification M.G.B. Pension Regulations, 2018 in Gazette of India dated 17th December, 2018.

(xix) The Telangana Grameena Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification

No. F. No. TGB SSR (Amendment), 2018 in Gazette of India dated 18th December, 2018.

(xx) The Telangana Grameena Bank (Employees') Pension Regulations, 2018 published in Notification F. No. TGB Pension Regulations, 2018 in Gazette of India dated 18th December, 2018.

(xxi) The Kerala Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. KGB/Pension Regulation-2018 in Gazette of India dated 31st December, 2018.

(xxii) The Kerala Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. KGB/Pension Regulation-2018 in Gazette of India dated 31st December, 2018.

(xxiii) The Vidharbha Konkan Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. VKGB/Service (Amendment) Regulations, 2018 in Gazette of India dated 18th December, 2018.

(xxiv) The Vidharbha Konkan Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. VKGB/Pension Regulations, 2018 in Gazette of India dated 18th December, 2018.

(xxv) The Prathama Bank Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification

No. F. No. 1-SR-Amendment/2018 in Gazette of India dated 20th November, 2018.

(xxvi) The Prathama Bank Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. 1-Pension/2018 in Gazette of India dated 20th November, 2018.

(xxvii) The Uttar Bihar Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. HO/TBC/11/2018-19/877 in Gazette of India dated 3rd December, 2018.

(xxviii) The Uttar Bihar Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. HO/TBC/11/2018-19/877 in Gazette of India dated 3rd December, 2018.

(xxix) The Andhra Pragathi Grameena Bank (Officers and Employees') Service(Amendment) Regulations, 2018 published in Notification No. F. No. APGB-SRAmendment/2018 in Gazette of India dated 11th December, 2018.

(xxx) The Andhra Pragathi Grameena Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. APGB-Pension/2018 in Gazette of India dated 11th December, 2018.

(xxxi) The Allahabad UP Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification

No. AUPGB/Service(Amendment)/2018-19 in Gazette of India dated 7th December, 2018.

(xxxii) The Allahabad UP Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. AUPGB/Pension Regulation/2018-19 in Gazette of India dated 7th December, 2018.

(xxxiii) The Odisha Gramya Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. CH/HRD/496/2018 in Gazette of India dated 12th December, 2018.

(xxxiv) The Odisha Gramya Bank (Employees') Pension Regulations, 2018 published in Notification No. CH/HRD/497/2018 in Gazette of India dated 12th December, 2018.

(xxxv) The Assam Gramin Vikash Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. AGVB/PER/ESTT-B/08/02/2018-19 in Gazette of India dated 24th December, 2018.

(xxxvi) The Assam Gramin Vikash Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. AGVB/PER/ESTT-B/08/02/2018-19 in Gazette of India dated 24th December, 2018.

(xxxvii) The Dena Gujarat Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. DGGB/HO/PER/1209/2018-19 in Gazette of India dated 19th December, 2018.

(xxxviii) The Dena Gujarat Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. DGGB/HO/PER/1209/2018-19 in Gazette of India dated 19th December, 2018.

(xxxix) The Manipur Rural Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. MRB/OESR/A/2018 in Gazette of India dated 17th December, 2018.

(xl) The Manipur Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. MRB/EPR/I/2018 in Gazette of India dated 17th December, 2018.

(xli) The Nagaland Rural Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. NRB/Service (Amendment) Regulation 2018-19 in Gazette of India dated 17th December, 2018.

(xlii) The Nagaland Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No.

NRB/Pension Regulation 2018-19 in Gazette of India dated 17th December, 2018.

(xliii) The Paschim Banga Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. PBGB/ Service (Amendment) Regulation, 2018 in Gazette of India dated 5th December, 2018.

(xliv) The Paschim Banga Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. PBGB/Pension Regulations, 2018 in Gazette of India dated 5th December, 2018.

(xlv) The Chhattisgarh Rajya Gramin Bank (Officers and Employees') Service(Amendment) Regulations, 2018 published in Notification No. Service (Amendment) Regulations, 2018 in Gazette of India dated 26th December, 2018.

(xlvi) The Chhattisgarh Rajya Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. Pension Regulatatory, 2018 in Gazette of India dated 26th December, 2018.

(xlvii) The J&K Grameen Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. JKGB/HRDD/2018-4318 in Gazette of India dated 28th November, 2018.

(xlviii) The J&K Grameen Bank (Employees') Pension Regulations, 2018 published in Notification No. JKGB/HRDD/2018-4319 in Gazette of India dated 28th November, 2018.

(xlix) The Vananchal Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. VGB/ Service (Amendment)/2018-19 in Gazette of India dated 17th December, 2018.

(l) The Vananchal Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. VGB/Pension/2018-19 in Gazette of India dated 17th December, 2018.

(li) The Uttarakhand Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. UGB/Service (Amendment) Regulations, 2018 in Gazette of India dated 13th December, 2018.

(lii) The Uttarakhand Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. UGB/Pension Regulations, 2018-19 in Gazette of India dated 13th December, 2018.

(liii) The Maharashtra Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification

No. MGB/Service Amendment Regulations, 2018 in Gazette of India dated 12th December, 2018.

(liv) The Maharashtra Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. MGB/Pension/Regulation/2018 in Gazette of India dated 12th December, 2018.

(lv) The Kashi Gomti Samyut Gramin Bank (Officers and Employees') Service(Amendment) Regulations, 2018 published in Notification No. KGSGB/HO/HRIR/1244/2018 in Gazette of India dated 11th December, 2018.

(lvi) The Kashi Gomti Samyut Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. KGSGB/HO/HRIR/1244/2018 in Gazette of India dated 11th December, 2018.

(lvii) The Karnataka Vikas Grameena Bank (Officers and Employees') Service

(Amendment) Regulations, 2018 published in Notification No. F. No. KVGB/Service (Amendment) Regulations/2018 in Gazette of India dated 20th December, 2018.

(lviii) The Karnataka Vikas Grameena Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No.

KVGB/Pension Regulations/2018 in Gazette of India dated 20th December, 2018.

(lix) The Baroda Rajasthan Kshetriya Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. BRKGB/2018-19/HRM/21421 in Gazette of India dated 4th January, 2018.

(lx) The Baroda Rajasthan Kshetriya Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. BRKGB/2018-19/HRM/21422 in Gazette of India dated 4th January, 2018.

(lxi) The Tripura Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. 238/02/2018 in Gazette of India dated 13th December, 2018.

(lxii) The Tripura Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. 238/03/2018 in Gazette of India dated 13th December, 2018.

(lxiii) The Uttarbanga Kshetriya Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. UBKGB/Service Regulation(Amendment)/2018 in Gazette of India dated 10th December, 2018.

(lxiv) The Uttarbanga Kshetriya Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. UBKGB/Pension Regulation/2018 in Gazette of India dated 10th December, 2018.

(lxv) The Arunachal Pradesh Rural Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. GN/142/1963 in Gazette of India dated 4th January, 2019.

(lxvi) The Arunachal Pradesh Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. GN/142/1962 in Gazette of India dated 4th January, 2019.

(lxvii) The Purvanchal Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. P.B.(Service Amendment Regulations 2018) in Gazette of India dated 5th December, 2018.

(lxviii) The Purvanchal Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. P.B.(Service Amendment Regulations 2018) in Gazette of India dated 5th December, 2018.

(lxix) The Pandyan Grama Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification

No. F. No. pgb/Service (Amendment)/2018-19 in Gazette of India dated 18th December, 2018.

(lxx) The Pandyan Grama Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. pgb/Pension Regulation/2018-19 in Gazette of India dated 18th December, 2018.

(lxxi) The Ellaquai Dehati Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. EDB/1016/Service Amendment Regulation, 2018 in Gazette of India dated 5th December, 2018.

(lxxii) The Ellaquai Dehati Bank (Employees') Pension Regulations, 2018 published in Notification No. EDB/1015/Pension Regulation, 2018 in Gazette of India dated 5th December, 2018.

(lxxiii) The Pragathi Krishna Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. PKGB/Service (Amendment) Regulations, 2018 in Gazette of India dated 18th December, 2018.

(lxxiv) The Pragathi Krishna Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. PKGB/Pension Regulations, 2018 in Gazette of India dated 18th December, 2018.

(lxxv) The Pudukkottai Bharathiar Grama Bank (Officers and Employees') Service

(Amendment) Regulations, 2018 published in Notification No. Pudukkottai Bharathiar Grama Bank/Pension/Amendment/01/2018-19 in Gazette of India dated 27th December, 2018.

(lxxvi) The Pudukkottai Bharathiar Grama Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. Pudukkottai Bharathiar Grama Bank/Pension/Amendment/01/2018-19 in Gazette of India dated 27th December, 2018.

(lxxvii) The Langpi Dehangi Rural Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. RRB/37/PER&HR/779 in Gazette of India dated 31st December, 2018.

(lxxviii) The Langpi Dehangi Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. RRB/37/PER&HR/779 in Gazette of India dated 31st December, 2018.

(lxxix) The Bangiya Gramin Vikash Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. BGVB/Service (Amendment) Regulations 2018-19 in Gazette of India dated 10th December, 2018.

(lxxx) The Bangiya Gramin Vikash Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. BGVB/Pension Regulations 2018-19 in Gazette of India dated 10th December, 2018.

(lxxxii) The Utkal Grameen Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. PER/1678(1) in Gazette of India dated 24th December, 2018.

(lxxxiii) The Utkal Grameen Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. PER/1678(2) in Gazette of India dated 24th December, 2018.

(lxxxiv) The Baroda Uttar Pradesh Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. BUPGB/Service Amendment Regulations, 2018 in Gazette of India dated 12th December, 2018.

(lxxxv) The Baroda Uttar Pradesh Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. BUPGB/Pension Regulations, 2018 in Gazette of India dated 12th December, 2018.

(lxxxvi) The Himachal Pradesh Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published

in Notification No. F. No. HPGH/HO/HRD/2018 in Gazette of India dated 3rd December, 2018.

(lxxxvi) The Himachal Pradesh Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. HPGH/HO/HRD/2018 in Gazette of India dated 3rd December, 2018.

(lxxxvii) The Baroda Gujarat Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. BGGB:HO:HRM:14:1232 dated 27/11/2018 in Gazette of India dated 21st December, 2018.

(lxxxviii) The Baroda Gujarat Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. BGGB:HO:HRM:14:1232 dated 27/11/2018 in Gazette of India dated 21st December, 2018.

(lxxxix) The Saptagiri Grameena Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification F No. SGB/Service(Amendment)/2018-19 in Gazette of India dated 6th December, 2018.

(xc) The Saptagiri Grameena Bank (Employees') Pension Regulations, 2018 published in Notification F No. SGB/Pension/2018-19 in Gazette of India dated 6th December, 2018.

(xci) The Gramin Bank of Aryavart (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. GBA/Service (Amendment)/2018-19 in Gazette of India dated 27th November, 2018.

(xcii) The Gramin Bank of Aryavart (Employees') Pension Regulations, 2018 published in Notification No. F. No. GBA/Pension/2018-19 in Gazette of India dated 27th November, 2018.

[Placed in Library, See No. LT 10972/16/19]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY):Madam Speaker, I lay the following paper-

(1)A copy each of the following Notifications (Hindi and English editions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The Medical Devices (Amendment) Rules, 2019 published in Notification No. G.S.R.30(E) in Gazette of India dated 15th January, 2019.

(ii) The Drugs and Cosmetics (Third Amendment) Rules, 2019 published in Notification No. G.S.R 47(E) in Gazette of India dated 25th January, 2019.

[Placed in Library, See No. LT 10973/16/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2017-2018.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library, See No. LT 10974/16/19]

(4)(i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2017-2018.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above

[Placed in Library, See No. LT 10975/16/19]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): I beg to lay on the Table:-

1. (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the years 2015-2016 and 2016-2017.
2. Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10976/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table:-

1. (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
2. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10977/16/19]

[Translation]

MINISTER OF STATE IN THE MINISTRY OF TEXTILES

(SHRI AJAY TAMTA):Madam Speaker, I lay the following papers on the Table-

(1) A copy each of the following letters (Hindi and English versions) under sub-section (1) of section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2017-2018, Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10978/16/19]

(b) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2017-2018, Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned in item no.(b) of (1) above.

[Placed in Library, See No. LT 10979/16/19]

... (*Interruptions*)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table:-

A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

1. S.O.170(E) published in Gazette of India dated 10th January, 2019, regarding rates of fees to be recovered from the users of National Highway No. 44 (Jowai to Meghalaya and Assam Border Section) in the State of Meghalaya.

2. S.O.298(E) published in Gazette of India dated 14th January, 2019, regarding rates of fees to be recovered from the users of National Highway No. 27 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.

3. S.O.299(E) published in Gazette of India dated 14th January, 2019, making certain amendments in the Notification No. S.O. 895(E) dated 26th March, 2014.

4. S.O.415(E) published in Gazette of India dated 24th January, 2019, making certain amendments in the Notification No. S.O. 353(E) dated 3rd February, 2016.

5. S.O.508(E) published in Gazette of India dated 29th January, 2019, regarding rates of fees to be recovered from the users of National Highway No. 116 (Tonk-Sawaimadhopur Section) in the State of Rajasthan on EPC basis.

[Placed in Library, See No. LT 10980/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of India International Convention and Exhibition Centre Limited, New Delhi, for the year 2017-2018.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10981/16/19]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

(i) S.O.3941(E) published in Gazette of India dated 8th August, 2018, regarding amendment in Para 2.05 of Foreign Trade Policy 2015-2020.

(ii) S.O.3999(E) published in Gazette of India dated 17th August, 2018, regarding amendment of import policy condition of Petcoke.

(iii) S.O.4054(E) published in Gazette of India dated 21st August, 2018, regarding amendment in import policy of biofuels.

(iv) S.O.4197(E) published in Gazette of India dated 28th August, 2018, containing corrigendum to Notification No. 25/2020 dated 17th August, 2018.

(v) S.O.4210(E) published in Gazette of India dated 29th August, 2018, regarding withdrawal of Notification No. 15 dated 02.07.2018 regarding amendment in import policy of Peas under Chapter 7 of the ITC [HS] 2017, Schedule – I [Import Policy].

(vi) S.O.4214(E) published in Gazette of India dated 30th August, 2018, regarding amendment in the import policy of Peas under Chapter 7 of the ITC [HS] 2017, Schedule – I [Import Policy].

(vii) S.O.4883(E) published in Gazette of India dated 17th September, 2018, regarding amendment in import policy and policy condition of pepper classified under Chapter 9 of ITC [HS] 2017, Schedule – I [Import Policy].

(viii) S.O.5016(E) published in Gazette of India dated 28th September, 2018, regarding amendment in import policy of Peas

under Chapter 7 of the ITC [HS] 2017, Schedule – I [Import Policy].

(ix) S.O.5017(E) published in Gazette of India dated 28th September, 2018, regarding amendment of import policy of Petcoke.

(x) S.O.5105(E) published in Gazette of India dated 3rd October, 2018, regarding amendment of import policy of certain items under Chapter 29 and 30 of ITC [HS] 2017, Schedule – I [Import Policy].

(xi) S.O.5146(E) published in Gazette of India dated 5th October, 2018, regarding amendment of Policy Conditions of Urea under Chapter 31 of the ITC [HS] 2017, Schedule – I [Import Policy].

(xii) S.O.5375(E) published in Gazette of India dated 23rd October, 2018, regarding amendment of import policy condition of Petcoke.

(xiii) S.O.5881(E) published in Gazette of India dated 30th November, 2018, regarding amendment of import policy of items under HS Code 7108 12 00 under ITC [HS] 2017, Schedule – I [Import Policy].

[Placed in Library, See No. LT 10982/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): I beg to lay on the Table:-

(1) (A copy of the Annual Report (Hindi and English
i) versions) of the National Legal Services Authority, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

(A copy of the Review (Hindi and English
ii) versions) by the Government of the working of National Legal Services Authority, New Delhi, for the year 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10983/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI

ARJUN RAM MEGHWAL): On behalf of my colleague Dr. Subhash Ramrao Bhamre, I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10984/16/19]

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2017-2018.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 10985/16/19]

[Translation]

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYAPAL SINGH):Madam, I lay the following papers on the Table:--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2017-2018, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2017-2018.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 10986/16/19]

- (3) i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2016-2017, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2016-2017.
- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 10987/16/19]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat,

Gandhinagar, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2017-2018.
- (6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT 10988/16/19]

- (7)
- (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions)

by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2017-2018.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 10989/16/19]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the years 2013-2014 to 2017-2018, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the years 2013-2014 to 2017-2018.

- (10) Five Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 10990/16/19]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the West Bengal Society for National Secondary Education Mission, Kolkata, for the year

2016-2017, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the West Bengal Society for National Secondary Education Mission, Kolkata, for the year 2016-2017.

- (12) Statement showing reasons for the delay in laying the papers mentioned at (11) above (Hindi and English versions).

[Placed in Library, See No. LT 10991/16/19]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2017-2018.

- (ii) A copy of the Review by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2017-2018 in Hindi and English versions).

- (14) Statement showing reasons for the delay in laying the papers mentioned at (13) above (Hindi and English versions).

[Placed in Library, See No. LT 10992/16/19]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendergarh, for the year 2017-2018.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above
[Placed in Library, See No. LT 10993/16/19]
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2017-2018, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above
[Placed in Library, See No. LT 10994/16/19]
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2017-2018.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above
- [Placed in Library, See No. LT 10995/16/19]
- (21) A copy of the Annual Accounts of the Indira Gandhi National Tribal University, Amarkantak, for 2017-2018 and Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above
- [Placed in Library, See No. LT 10996/16/19]
- (23) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above

[Placed in Library, See No. LT 10997/16/19]

- (25) (i) A copy of the Annual Report (Part-I & II) (Hindi & English versions) of the University of Delhi, Delhi, for the year 2017-2018.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2017-2018.
- (26) Statement showing reasons for the delay in laying the papers mentioned at (25) above (Hindi and English versions).

[Placed in Library, See No. LT 10998/16/19]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2017-2018, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh for the year 2017-2018.
- (28) Statement showing reasons for the delay in laying the

papers mentioned at (27) above (Hindi and English versions).

[Placed in Library, See No. LT 10999/16/19]

(29) A copy of the Annual Accounts (Hindi and English versions) of the University of Nagaland, Lumami, for the year 2017-2018, together with Audit Report thereon.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above

[Placed in Library, See No. LT 11000/16/19]

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the years 2015-2016 and 2016-2017, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kota, for the years 2015-2016 and 2016-2017.

(32) Statement showing reasons for the delay in laying the papers mentioned at (31) above (Hindi and English versions).

[Placed in Library, See No. LT 11001/16/19]

(33) (i) A copy of the Annual Report (Hindi and English

versions) of the All India Council for Technical Education, New Delhi, for the year 2017-2018, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2017-2018.

- (34) Statement showing reasons for the delay in laying the papers mentioned at (33) above (Hindi and English versions).

[Placed in Library, See No. LT 11002/16/19]

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Chittoor, for the year 2016-2017, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Chittoor, for the year 2016-2017.

- (36) Statement showing reasons for the delay in laying the papers mentioned at (35) above (Hindi and English versions).

[Placed in Library, See No. LT 11003/16/19]

- (37) (i) A copy of the Annual Report (Hindi and English versions) of Visva-Bharati, Shantiniketan, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Visva-Bharati, Shantiniketan, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Shantiniketan, for the year 2017-2018.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above

[Placed in Library, See No. LT 11004/16/19]

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Kancheepur, for the year 2017-2018.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Kancheepur, for the year 2017-2018.
- (40) Statement (Hindi and English versions) showing reasons

for delay in laying the papers mentioned at (39) above

[Placed in Library, See No. LT 11005/16/19]

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2017-2018.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2017-2018, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2017-2018.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above

[Placed in Library, See No. LT 11006/16/19]

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram

University, Aizawl, for the year 2017-2018.

- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above

[Placed in Library, See No. LT 11007/16/19]

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeeth, Tirupati, for the year 2017-2018, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2016-2017.

- (46) Statement showing reasons for the delay in laying the papers mentioned at (45) above (Hindi and English versions).

[Placed in Library, See No. LT 11008/16/19]

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2017-2018, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2017-2018.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above
- [Placed in Library, See No. LT 11009/16/19]
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2017-2018.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above

[Placed in Library, See No. LT 11010/16/19]

- (51) A copy (Hindi and English versions) of the Central Universities (Amendment) Statutes, 2017 published in Notification No.F.No.CUJ/Statute/1/2010 in Gazette of India dated 11th July, 2018 under sub-section (2) of Section 43 of the Central Universities Act, 2009.

[Placed in Library, See No. LT 11011/16/19]

- (52) A copy of the All India Council for Technical Education (Grant of Approval for Technical Institutions) Regulations, 2018 published in Notification No.F.No.AB/AICTE/REG/2018 in Gazette of India dated 2nd January, 2019 (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987.

[Placed in Library, See No. LT 11012/16/19]

- (53) A copy (Hindi and English versions) of the Statutes of the Indian Institutes of Management Rules, 2018 published in Notification No. G.S.R 1181(E) in Gazette of India dated 6th December, 2018 under Section 37 of the Indian Institutes of Management Act, 2017.

- (54) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (53) above

[Placed in Library, See No. LT 11013/16/19]

12 05 hrs

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Minutes

[English]

DR. M. THAMBIDURAI (KARUR): I beg to lay on the Table the Minutes (Hindi and English versions) of the Forty-sixth sitting of the Committee on Private Members' Bills and Resolutions held during the current session.

12 06hrs

COMMITTEE ON WELFARE OF OTHER
BACKWARD CLASSES

(i) 20th Report

[Translation]

SHRI GANESH SINGH (SATNA): Madam, I beg to present the 20th Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes regarding 'Measures taken for ensuring representation of Other Backward Classes in employment and for their welfare in the Central Public Works Department (CPWD)' relating to the Ministry of Housing and Urban Affairs.

(ii) Statement

SHRI GANESH SINGH: Madam, I lay on the Table, a statement (Hindi and English versions) showing further action taken by the Government on the recommendations contained in Chapter-I of the 15th Report (16th Lok Sabha) of the Committee on Welfare of Other Backward Classes on the action taken by the Government on the recommendations contained in the 11th Report (16th Lok Sabha) of the Committee on 'Measures taken for ensuring representation of Other Backward Classes in employment and for their welfare in the Food Corporation of India' relating to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

12 07hrs

COMMITTEE ON EMPOWERMENT OF WOMEN

14th to 16th Reports

[English]

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): I beg to lay on the Table the following Original Reports (English and Hindi versions) of the Committee on Empowerment of Women (2018-19):-

- (1) Fourteenth Report on the Subject ‘Yoga and Sports Facilities for Women’.
 - (2) Fifteenth Report on the Subject ‘Working Conditions of Women Teachers in schools’.
 - (3) Sixteenth Report on the Subject ‘Higher Education and Research and Development – Prospects for Women’.
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12 08hrs

[English]

STANDING COMMITTEE ON DEFENCE

Action Taken Statements

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): I beg to lay on the Table the Further Action Taken Statements (Hindi and English versions) of the Government on the Recommendations contained in Chapter I of the following Reports:-

(1) Twenty-seventh Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-second Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2016-17 on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 23)'.

(2) Thirty-fifth Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-ninth Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2017-18 pertaining to Revenue Budget of Army, Navy and Air Force (Demand No. 20)'.

(3) Thirty-sixth Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-first Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2017-18 on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.

(4) Thirty-eighth Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Thirtieth Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants for the year 2017-18 on Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance (DGQA) and National Cadet Corps (NCC) (Demand No. 20)'.

(5) Thirty-ninth Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fourth Report of the Standing Committee on Defence (16th Lok Sabha) on 'Provision of Medical Services to Armed Forces including Dental Services'.

12 08 ½ hrs

[Translation]

STANDING COMMITTEE ON EXTERNAL AFFAIRS

24th and 25th Reports

DR. SHASHI THAROOR (THIRUVANANTHAPURAM):

Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on External Affairs (2018-19):-

1. 24th Action Taken Report by the Government on the observations/recommendations contained in the 21th Report on Demands for Grants for the year 2018-19 of the Ministry of External Affairs.
 2. 25th Action Taken Report by the Government on the observations/recommendations contained in the 22th Report on the subject 'China-India relations including cooperation in Doklam, Border Situation and International Organizations'.
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12 08 ¾*[English]***STANDING COMMITTEE ON FINANCE****71st and 72nd Reports**

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): I beg to lay on the table the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Seventy-first Report on 'Central assistance for Disaster Management and Relief'.
 - (2) Seventy-second Report on 'Strengthening of the Credit Rating Framework in the country'.
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12 09hrs*[Translation]***STANDING COMMITTEE ON LABOUR****57th Report**

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): Madam, I beg to present the 57th Report (Hindi and English versions) of the Standing Committee on Labor on 'Guidelines, Monitoring, Rating and Regulatory System, Status of Investment in Bonds and such instruments – (Example of Infrastructure Leasing and Financial Services) (IL&FS) by PF Funds, Pension Funds.

12 09 ½

[English]

**STANDING COMMITTEE ON CHEMICALS AND
FERTILIZERS**

54th and 55th Reports

SHRI ANANDRAO ADSUL (AMRAVATI): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

(1) Fifty-fourth Report on the subject 'Prices of Drugs with special reference to Drugs (Prices Control) Order, 2013' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

(2) Fifty-fifth Report on Action Taken by the Government on the recommendations contained in the Forty Sixth Report (16th Lok Sabha) on the subject 'Promotion and Coordination of basic, applied and other research in areas related to the Pharmaceutical Sector' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

12 10 hrs*[English]***STANDING COMMITTEE ON COAL AND STEEL****49th Report**

PROF. CHINTAMANI MALVIYA (UJJAIN): I beg to present the Forty-ninth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'CSR Activities by PSUs under Ministry of Mines'.

... (*Interruptions*)

12 10 ½hrs*[Translation]***STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT****67th Report**

Shri Ramesh Bais (Raipur): Madam Speaker, I present the 67th Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2018-19) regarding the action taken by the Government on the observations/recommendations contained in the 54th Report of the

Committee on “Impact Assessment of Micro-Debt Finance Schemes of National Scheduled Castes Finance and Development Corporation (NSFDC)” of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

12 11hrs

[English]

STANDING COMMITTEE ON COMMERCE

149th Report

DR. FAROOQ ABDULLAH(SRINAGAR): I beg to lay on the Table the 149thReport (Hindi and English versions) on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 145thReport on ‘Impact of Chinese Goods on Indian Industry’.

... (Interruptions)

12 11 ½ hrs

[English]

STATEMENTS BY MINISTERS

(i)Status of implementation of the recommendations contained in the 318th Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations contained in 310th Report of the Committee on Demands for Grants (2018-19) pertaining to the Department of Science and Technology, Ministry of Science and Technology.*

THE MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 318thReport of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations contained in 310thReport of the Committee on Demands for Grants (2018-19) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

... (Interruptions)

*Laid on the Table and also placed in Library, See No. LT 11014/16/19.

12 12hrs*[English]*

(ii)Status of implementation of the observations/ recommendations contained in the 42nd Report of the Standing Committee on Labour, on 'Regulatory framework of the EPFO on the Excluded category vis-a-vis implementation of various PF Acts', pertaining to the Ministry of Labour and Employment*

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): I beg to lay a statement regarding the status of implementation of the observations/ recommendations contained in the 42ndReport of the Standing Committee on Labour, on 'Regulatory framework of the EPFO on the Excluded category vis-a-vis implementation of various PF Acts', pertaining to the Ministry of Labour & Employment.

... (Interruptions)

*Laid on the Table and also placed in Library, See No. LT 11015/16/19.

12 12½ hrs

[English]

(iii) Status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Rural Development on Demands for Grants (2018-19) pertaining to the Ministry of Drinking Water and Sanitation.*

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH JIGAJINAGI): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Rural Development on Demands for Grants (2018-19) pertaining to the Ministry of Drinking Water and Sanitation.

... (Interruptions)

*Laid on the Table and also placed in Library, See No. LT 11016/16/19.

12 13hrs*[English]*

(iv) Status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Rural Development on Demands for Grants (2017-18) pertaining to the Department of Rural Development, Ministry of Rural Development*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Ram Kripal Yadav, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Rural Development on Demands for Grants (2017-18) pertaining to the Department of Rural Development, Ministry of Rural Development.

... (Interruptions)

*Laid on the Table and also placed in Library, See No. LT 11017/16/19.

12 13½ hrs

[English]

(v)Status of implementation of the recommendations contained in the 41st Report of the Standing Committee on Labour on 'Jan Shikshan Sansthan Scheme' pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE)*

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI ANANTKUMAR HEGDE): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 41st Report of the Standing Committee on Labour on '*Jan Shikshan Sansthan Scheme*' pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE).

... (Interruptions)

*Laid on the Table and also placed in Library, See No. LT 11018/16/19.

12 14hrs*[English]*

(vi) Status of implementation of the recommendations/observations contained in the 14th Report of the Standing Committee on Water Resources on 'Review of the Accelerated Irrigation Benefits Programme' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay a statement regarding the status of implementation of the recommendations / observations contained in the 14th Report of the Standing Committee on Water Resources on 'Review of the Accelerated Irrigation Benefits Programme' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

... (Interruptions)

*Laid on the Table and also placed in Library, See No. LT 11019/16/19.

12 14½ hrs

[English]

(vii) (a) Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Defence on 'Resettlement of Ex-Servicemen', pertaining to the Ministry of Defence*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf of Dr. Subhash Ramrao Bhamre, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Defence on 'Resettlement of Ex-Servicemen', pertaining to the Ministry of Defence.

*Laid on the Table and also placed in Library, See No. LT 11020/16/19.

[English]

(b)Status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Defence on 'Provision of Medical Services to Armed Forces including Dental Services', pertaining to the Ministry of Defence*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf of Dr. Subhash Ramrao Bhamre, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Defence on 'Provision of Medical Services to Armed Forces including Dental Services', pertaining to the Ministry of Defence.

... (Interruptions)

*Laid on the Table and also placed in Library, See No. LT 11021/16/19.

12 15hrs

[English]

SUBMISSION BY MEMBERS

**Re : Reported manhandling of Members of Parliament by
UP Police**

[Translation]

Shri Dharmendra Yadav (Badaun): Hon. Speaker Sir, through you I would like to inform the entire country that yesterday the National President of our party Hon. Akhilesh Yadav was invited by the President of Allahabad University and in Kumbh Mela by the largest Mahant Akhara Parishad there.... *(Interruptions)* The Uttar Pradesh administration stopped him in Lucknow. We were in Allahabad.... *(Interruptions)* At the statue of Gandhiji, I myself, along with many MPs, MLAs, MLCs including Nagendra Patel, Praveen, Nishad were present.... *(Interruptions)* We were garlanding the statue of Gandhiji.... *(Interruptions)* They were raising slogans of non-violence. ... *(Interruptions)*

Madam Speaker, this insensitive government, when the MP was garlanding the statue of the priest of non-violence, their Superintendent Nitin Tiwari, the DM there, the people of the police administration there, were lathi-charging and firing on our unarmed colleagues.... *(Interruptions)* Not only this, the situation was such that all three of us MPs, many MLAs, many MLCs, many women, our

many office bearers of university were beaten up. Our students were beaten up, our elders were beaten up. ... *(Interruptions)*

Madam Speaker, you are seeing the example of that, the whole country is watching through the Lok Sabha channel, the country has seen through the media how the lathis have been used on the entire socialist people including us MPs.... *(Interruptions)* Madam Speaker, who has the greatest history in the use of lathis? ... *(Interruptions)* Madam Speaker, the Chief Minister who has the greatest history ran and people have seen that Chief Minister crying in this House.... *(Interruptions)* Madam Speaker, we socialists are not going to cry. We socialists will answer brick by brick and stone by stone.... *(Interruptions)*

Madam Speaker, through you, on behalf of the Superintendent of Police Allahabad, Nitin Tiwari, DM Suhas LY, I myself, our colleague Nagendra Patel, our colleague Praveen Patel, all three of us MPs give notice of breach of privilege before you. Madam Speaker I appeal to you to accept it. This is the last day of the 16th Lok Sabha. Madam Speaker, put such a tradition that the speaker of our Lok Sabha is our guardian. He will not be biased. These officers, who want to destroy democracy, who want to do injustice, who want to commit atrocities, such officers have no place in this democracy.*(Interruptions)*. However, Madam Speaker, the government which is running, the Chief Minister and the people on

whose instructions the Chief Minister is working, have no faith, no trust in the democratic system, in the democratic institutions.

Therefore, Madam Speaker, accept this notice of ours and the notice of our colleagues and you instruct to take strictest possible action. This is our appeal. Thank you. ... *(Interruptions)*

HON. SPEAKER: Permission is granted to associate Shri NK Premachandran and Smt Supriya Sule with the issue raised by Shri Dharmendra Yadav.

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): This happens daily in Bengal.... *(Interruptions)* Through you I want to ask where do they live then?... *(Interruptions)* This happens daily in Bengal.... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ; MINISTER OF STATE IN THE MINISTRY OF MINES; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI NARENDRA SINGH TOMAR): Madam Speaker, I have sympathy for what our MP has said. ... *(Interruptions)*

12 18hrs

[English]

At this stage, Shri Dharmendra Yadav and some other hon.

Members came and stood on the floor near the Table.

[Translation]

But what he expressed is not true, because there was a program of Akhilesh ji in Allahabad University and at that time the Vice Chancellor of Allahabad University wrote to the administration that if they come, then the law and order situation will worsen....

(Interruptions) That is why they had to be stopped. ...

(Interruptions) It has nothing to do with the BJP and the government. ... *(Interruptions)*

12 19 hrs

[English]

**BANNING OF UNREGULATED DEPOSIT SCHEMES
BILL, 2018**

HON. SPEAKER: Now, we take up Item No.44. Shri Piyush Goyal.

... (Interruptions)

[Translation]

HON. SPEAKER: I have taken it. I told you I have taken it. You give it to me. Now you go.

. . . (Interruptions)

HON. SPEAKER: Dharmendra ji, now you go.

. . . (Interruptions)

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): Madam Speaker, I feel that today's scenario itself shows that perhaps these people do not want that the poor and small investors of the country who put money in chit funds due to misconceptions, they should be protected, they should be protected and their money

should be saved. ... *(Interruptions)* This scene is showing that may be some parties are also involved in it. ... *(Interruptions)*

That is why today, when such an important bill has come, especially to ban unregulated deposits and the institutions in which people invest, which are not under the protection of SEBI, RBI or NABARD,...*(Interruptions)* There was a consensus to close down such fake institutions so that the poor, backward, farmers do not suffer. ... *(Interruptions)* To prevent that loss, everyone agreed to this bill, this bill went to the Standing Committee, the Standing Committee gave its report,... *(Interruptions)* this bill will be discussed as per the report and will be passed today, it was decided by all the parties together. I would request you and the House to pass this bill and give protection to the poor of the country. ... *(Interruptions)* Stop some people and prominent leaders of some parties who do wrong things. Today's scene clearly shows which party and which leaders support chit funds, and inflict harm upon poor investors. The Modi government will take strict action against such people. The government will never allow such misdeeds to take place. ... *(Interruptions)* I want to assure this to the country.

[English]

HON. SPEAKER: Motion moved:

“That the Bill to provide for a comprehensive mechanism to ban the unregulated deposit schemes and to protect the interest of depositors and for matter connected therewith or incidental thereto, be taken into consideration.”

[Translation]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):

Madam Speaker, I support this Bill. There are lakhs of poor people in Bengal, the money of the poor has been looted.*(Interruptions)*. They make noise here today. I think we should say them that thieves make noise, they are all from Bengal*. They have come here after looting Bengal, they are supporting the robbers of Bengal. I support this Bill. ...
(Interruptions)

But we have to say something on this bill, like the definition of unregulated deposit, that definition is not correct. This has ambiguity; there is ambiguity in unregulated deposit schemes. Secondly, the enforcement agency, the enforcement agency is being given unfettered power. This should be stopped. More than

* Not recorded.

twenty-five lakh people have been looted in Bengal. The hapless poor are still suffering. ... *(Interruptions)* They cannot deposit money. I appeal to the government to return the looted money. Return the looted money of the poor. There should be no remission for robbery, whoever is a robber should be punished. ... *(Interruptions)* There should be no leniency for robbery. Twenty thousand to thirty thousand crore rupees have been looted in Bengal. It happened during the time of these people. This is the ruling party of Bengal. ... *(Interruptions)*. The big chit fund companies, which have been stolen in connivance, the culprits should be punished. I conclude my statement by saying this.

[Translation]

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): Madam Speaker, about two crore small investors were looted in India, four lakh crore rupees got stuck. By bringing this bill, Narendra Modi ji has decided to protect those small investors and the poor. We congratulate Prime Minister Narendra Modi ji. ... *(Interruptions)* I want to ask a question to the West Bengal government. At present, the law is coming at the central level, it was first brought to the state level. This law came in Maharashtra when the BJP-Shiv Sena government was in power in 1998-99. Then it came to Gujarat and then to Tamil Nadu. But the West Bengal government did not bring the state government's law till 2015. Now when the Central Government is bringing the law, this protest is being staged to save Sharadha Chit Fund. I would like to tell you that till date Saradha Chit Fund, Rose Valley, Sahara, Polygro, Golden Forehead, Samriddhi Jeevan, Saiprasad, Twinkle, Maitreyi, KBCL have looted four lakh crore rupees. ... *(Interruptions)*

I thank Hon. Piyush Goyal ji that a very good law has been brought and the entire House supports it. Thank you.

[Translation]

SHRI ANANDRAO ADSUL (AMRAVATI): Hon. Speaker, I also welcome and thank the Hon. Minister of Finance. It was a very old demand that due to the unregulated deposit schemes, many poor people suffer losses, the depositors get good interest, they keep their money there, but there is no hope of getting that money, there are many such examples. Many such companies have gone bankrupt. We have been waiting for a long time to see when this bill comes.. ... *(Interruptions)*

Even the Standing Committee has supported it, I also support this bill on my behalf and on behalf of my party and once again congratulate the Minister of Finance.... *(Interruptions)*

[Translation]

SHRI MOHAMMAD SALIM (RAIGANJ): Hon'ble Speaker, whenever it comes to chit fund or ponzi scheme, some people become hyperactive. ... *(Interruptions)* ... We come from Bengal, and we have experience. Even today, you will see that whether inside the House or on the road, especially our Chief Minister present,....* There are so many ... * Thousands and millions of poor people, whether it is widowed mother, whether it is hawker, whether it is a farmer, by collecting their money, some corrupt people are in every political party....* A party of corrupt people has been formed and some people have been mobilized in it. We have been saying for the last 17 years, today the whole country will know that we made this bill in Bengal when the Left Front government of Bengal was in power in 2002 to ban this scheme. Since the Trinamool Congress was in Vajpayee's government with the BJP, the central government did not accede to that bill, otherwise today so many people would not have lost money.... *(Interruptions)*

Today we support Piyush Goyal ji, thank you, you can see that there are people sitting here, among them Trinamool...* After political bargaining, they came out of jail and come here to give speeches. Millions of people...* reached their houses to get their

*Not recorded.

money returned... (*Interruptions*) The Chief Minister said, "What's gone is gone. "Now it is known where that chit fund money went. By bringing this law, nothing will happen just by banning chit funds, the CBI investigation was ordered by the Supreme Court, there is no bargaining, if needed,...The money of the poor people has to be returned. I demand this.

[English]

SHRI T.G. VENKATESH BABU (CHENNAI NORTH):

Madam Speaker, in the proposed Bill it is said that the multi-State Cooperative Societies can accept deposits only from voting members and cannot accept deposits from nonvoting members. In such a case, the Repco Bank, which is owned by the Ministry of Home Affairs of Government of India and southern State Governments, will not be able to accept deposits from nonvoting B-class members, that is the general public who are in large numbers.

In view of above, hon. Chief Minister of Tamil Nadu has requested the Union Finance Minister to make suitable amendments to the Bill for providing an exemption for accepting deposits from nonvoting members also in the Government owned multi-State Cooperative Societies. The Act may be amended by including the following clause:

“Those multi-State Cooperative Societies in which the Central and State Governments hold more than 51 per cent paid up share capital shall continue to accept deposits from nonvoting members also.”

The above amendment could facilitate the Repco Bank to continue to accept deposits from nonvoting members also. With this amendment, we accept the Bill.

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, this Bill has emanated from the Standing Committee on Finance recommendation in its 21st Report which was titled – ‘Efficacy of Regulation of Collective Investments Schemes’. ...*(Interruptions)* That recommendation had suggested that there are various gaps in regulating the Unregulated Deposit Scheme. That is the reason why this Bill was made by this Government. It was on the recommendation of the Finance Committee that still certain gaps are there and it is necessary that appropriate legislative provision coupled with effective administrative and enforcement measures in order to protect the hard-earned savings and investment made by millions of people is required. ...*(Interruptions)* That is the reason why this Bill has come into existence.

The Finance Committee went in detail on this Bill and still I find there are certain lacuna which still exist. First, the definition is not very clear. As Adhir Ranjan Chowdhury just now mentioned, ambiguity still exist. ...*(Interruptions)* But the major concern which is expressed through this Bill is illegal deposit taking activities is a concern and as larger sections of the income of the population who actually makes certain deposit is going

haywire. However, that is something which is of major concern....(*Interruptions*)

Madam Speaker, I would like to draw the attention of the Government relating to the provision that this Bill makes to return back the deposit that is there to identify the depositors and return it back. That is the major concern. ...(*Interruptions*) But it gives adequate or more power to the police force to act against anyone. That is something which is of concern that needs to be corrected. But again, I would like to mention here that when we are saying that this is the best Bill, it all depends on the State Government to implement it. ...(*Interruptions*) The Central Government cannot implement this provision. It is left to the State Government to implement it. There is necessity that a certain regulatory mechanism should be there where both the Union Government and respective State Government should work together to regulate this unaccounted deposit scheme. ...(*Interruptions*)

[*Translation*]

HON. SPEAKER: Saugata Roy ji, speak.

. . . (*Interruptions*)

[English]

PROF. SAUGATA ROY (DUM DUM): Madam, I rise to speak on the Banning of Unregulated Deposit Schemes. Madam, I rise to speak on that. I know, that the BJP does not want me to speak. ...*(Interruptions)* Already, one Member from ... *has spoken against Mamata Banerjee. Another person from CPM, who won by 1,100 votes, he has spoken. Madam, listen to me. ...*(Interruptions)*

HON. SPEAKER: Your people are also boycotting the discussion. *[Translation]* How will you speak even if your people are shouting?

... *(Interruptions)*

[English]

PROF. SAUGATA ROY: Madam, none of the chit funds were started during Mamata Banerjee's regime. All the chit funds started in 1980 when the Left Front was in power in West Bengal. ...*(Interruptions)*

When the Saradha scam broke, Mamata Banerjee took the trouble of arresting the main person, Sudipta Sen from Kashmir and brought him in. Her Government brought him back from

*Not recorded.

Kashmir. She set up a Commission to return the money to investors. ...*(Interruptions)*

HON. SPEAKER: Are you opposing the Bill?

... *(Interruptions)*

PROF. SAUGATA ROY: After the CBI has taken it over, not one rupee has been returned. Now, all these people, CPM men and Congress who spoke, they are linked to Saradha issue and they are linked to Rose Valley. ...*(Interruptions)*

I am asking this Government what are they doing for five years. On the last day, they are bringing the Bill. Our Finance Standing Committee had a meeting. We gave a report on a meeting held on 2nd January. The Committee gave a report, but the Government has not agreed to a single recommendation of the report. ...*(Interruptions)* The Committee suggested that the word ‘any other agency’ must be added after ‘Central Bureau of Investigation’. They have not agreed to that. ...*(Interruptions)* We suggested that the Bill should be changed accordingly; we suggested that the Bill be redrafted, but the Government has not redrafted the Bill. These people who are speaking are all agents. ...*(Interruptions)* That is why we have no objection to this Bill provided it is amended as suggested by the Standing Committee on Finance. We want all chit funds banned. ...*(Interruptions)*

There is chit fund not only in Bengal; there is chit fund in Punjab; there is chit fund in Odisha, east coast; there are other chit funds and here is an agent who won only by 1100 votes. That is why I protested it.

[English]

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR):

Madam, I thank you for allowing me to speak on the Banning of Unregulated Deposit Schemes Bill, 2018. ...*(Interruptions)* This Bill, as we know, seeks to prevent unregulated deposit taking activities. ...*(Interruptions)* It criminalises soliciting, promoting or accepting deposits that constitute an unregulated deposit scheme as a punishable offence. ...*(Interruptions)* Hon. Speaker Madam, this Lok Sabha will be memorable for its stand against economic offenders. ...*(Interruptions)*

This particular Bill goes in the same direction and is, therefore, a welcome move. ...*(Interruptions)* A prime component of the Bill is the constitution of the competent authority which has been entrusted with the power of a civil court in investigation mandate of the irregular deposit activities. ...*(Interruptions)* It is interesting to note that the state government has been given the task of appointing the competing authority. *[Translation]* It is interesting because for the first time in the sixteenth Lok Sabha

that the powers of the state government below the Seventh Schedule have been reflected in a piece of legislation. *[English]* Madam, and the party, Telangana Rashtra Samithi has always anchored entrepreneurship and start-ups. ... *(Interruptions)* This is the major reason why Telangana is one of the most booming economies in India. ...*(Interruptions)* Telangana's youth drive our economy. Our economy has a growth rate of 11 per cent per annum. ...*(Interruptions)* As a result, I echo the recommendations of the Standing Committee on Finance's report that vague definitions of the Bill stand to hurt the financing of start-ups as illegal. Thank you.

[English]

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI):

Hon. Speaker Madam, on behalf of our party, we support the Bill with one small suggestion that hon. Shri Veerappa Moily actually brought this Bill to support poor people. So, I take this opportunity to congratulate Shri Veerappa Moily and the entire Standing Committee on Finance for bringing this Bill. ...*(Interruptions)* I just hope no misuse of power is made against anybody and the Bill is implemented in a fair and transparent way. ...*(Interruptions)* I would request all the recommendations made by the Standing Committee on Finance to be implemented. ...*(Interruptions)* I thank the hon. Minister of Finance and I hope he will make sure that the Bill is flawlessly implemented in the country. ... *(Interruptions)*

HON. SPEAKER: Dr. Farooq Abdullah. Do you want to speak? You have to go to your seat.

... *(Interruptions)*

[English]

DR. FAROOQ ABDULLAH (SRINAGAR): Hon. Speaker Madam, thank you for giving me this time. ...*(Interruptions)* I am in favour of this Bill. The Standing Committee had suggested some improvements in this Bill. ...*(Interruptions)* I would like the Government to consider those issues so that the Bill can be complete in its totality. That would be wonderful for all of us. Thank you.

HON. SPEAKER: Premachandran ji, I will allow you to speak if you can finish your submission in one minute. I will give you one minute only and not more than that.

SHRI N.K. PREMACHANDRAN (KOLLAM): Yes, Madam. I rise to support this Bill because it protects the interests of the small and medium investors and depositors. At the same time, I would like to say that the principle of natural justice has to be complied with before taking any punitive action. ...*(Interruptions)*

There are cardinal differences between the cooperative banks and the cooperative societies. I have given notices of 14 amendments in this regard. This may be taken into consideration. Cooperative society and cooperative bank are entirely different from each other....*(Interruptions)*

I would say that the principle of natural justice has to be complied with. This principle should be complied with before the attachment of the assets of the person. With these words I support the Bill. Thank you.

[Translation]

SHRI DUSHYANT CHAUTALA (HISAR): Thank you Madam Speaker, I rise to speak in favor of this Bill.... *(Interruptions)* The way BJP, Congress and Communist allies have said it is surprising that somewhere we should work to keep this bill confined to West Bengal.... *(Interruptions)*. Let us talk about Pearl Company or many such small chit fund companies are starting today in small towns.... *(Interruptions)*

[English]

HON. SPEAKER: Please do not talk to them.

... *(Interruptions)*

HON. SPEAKER: No cross talk please.

... *(Interruptions)*

[Translation]

SHRI DUSHYANT CHAUTALA: Will the Minister of Finance clarify that he will work to monitor those small companies also?...
... *(Interruptions)* those companies who are working to consolidate people today by establishing themselves under the Societies Act, by consolidating people in the greed of interest, by taking money from them, will those people also be covered through this bill?...
(Interruptions) At the same time, how will the police action be

done impartially? Will there be no work done without a sense of animosity? ... *(Interruptions)*

SHRI KAUSHALENDRA KUMAR (NALANDA): Madam Speaker, I congratulate the Hon. Minister for bringing the Bill which will bring a new era and the robbers will go to jail, I have faith and confidence in this.... *(Interruptions)* Madam, I would say that by changing the government of thieves in Bihar,... *(Interruptions)* In the same way all the thieves are gathering here.... *(Interruptions)* With the introduction of this bill, the money of the poor will no longer be stolen, but will go into the pockets of the people. By saying this, I conclude my statement. Thank you.... *(Interruptions)*

SHRI RAJESH RANJAN (MADHEPURA): Madam Speaker, I am in favour of this Bill.... *(Interruptions)* Since this is such a bill, such chit funds in which the middle class and poor people of Bihar have been affected more.... *(Interruptions)*. I believe that whether it is a case of chit fund, whether it is a case of Rafale,... *(Interruptions)* We had the Srijan scam in which many MPs are involved, many MPs are involved.... *(Interruptions)* The Srijan scam should also be discussed in it.... *(Interruptions)* The Bill brought by the Minister is a very correct step.... *(Interruptions)*

[English]

SHRIMATI BUTTA RENUKA (KURNOOL): Thank you Madam, Speaker for allowing me to speak on this Bill. The Bill is aimed at tackling the menace of taking deposit by luring people with the offer of attractive returns. The case in point is Agri Gold and Akshaya Gold Schemes in Andhra Pradesh.

People running such dubious schemes exploit innocent people of their hard-earned savings. Through this enactment depositors are banned from promoting, operating, issuing advertisements or accepting deposits in any unregulated deposit scheme.

The Bill also contain penal provisions for attachment of properties for repayment to depositors where such money is raised illegally.

The Bill offers clarity on the nature of deposit scheme and classifies all deposit schemes. The proposed Bill also covers wrongful inducement in relation to unregulated deposit schemes.

HON. SPEAKER: It means that you are supporting the Bill.

SHRIMATI BUTTA RENUKA: Madam, I would like to say that these things are going on all over India and hence it should be taken seriously. We welcome this Bill but at the same time if the Government comes out with some such scheme where people can

safeguard their money with the Government in a more secured manner then they need not go to the private people.

SHRI PIYUSH GOYAL: Madam Speaker, I would like to thank all the hon. Members. In all, 15 Members from different Parties have supported this Bill

I would like to express my gratefulness that there is still a heart in our hon. Members for the poor people for whom this Government has been working for the last five years relentlessly. I thank all of you for your support. Bhartruhari Ji, Jithender Reddy Ji and some other hon. Members have flagged up some issues. I would like to mention that we have ensured, while amending the Bill that no loophole is there and nobody should find a way to misuse it. If we describe it in too much detail, the people may misuse it. Therefore, with great legal acumen, this has been drafted. However, if there are still any other suggestions while framing the rules, we will ensure that there will be no possibility of misuse of any sort.

Bhartruhari Ji talked about the agencies other than the CBI. We have ensured that all this data is put into public domain and also the authorities can be designated who will study and take action even beyond the CBI. But we have not left it only to the States because you can see the situation here. If a particular State does not take action against such scheme, then the whole purpose of the Bill will be defeated. ...*(Interruptions)*

Madam, before concluding, I want to share one data between July, 2014 and May, 2018, that is, in four years, there were 978 cases of unauthorised schemes. ...*(Interruptions)* [Translation] 978 such cases were discussed in the State Level Coordination Committee, out of which 326 cases were in West Bengal only. More than one-third of the cases were in West Bengal.... *(Interruptions)* Therefore, understanding the sentiments of all the Hon. MPs, this government has worked at a fast pace, has worked to curb it.... *(Interruptions)* In this way, by putting any obstacle, once again someone tries to stall this bill, then the people of the country will never tolerate it, it will give a befitting reply.... *(Interruptions)*

I am surprised, school children are sitting above there, what message will they take from this scene they are watching? ...*(Interruptions)* What will be the message to West Bengal in this country? It is a matter of sorrow and introspection for all of us. ... *(Interruptions)*

What Prof. Saugata Roy ji said, I was surprised that...*, how such allegations were made against any winning public representative (with no number of votes he won, these things are

*Not recorded.

not related here), I am very sad that many of our colleagues have even lowered the level of politics.... *(Interruptions)*

With these words, I once again thank everyone and seek your blessings that this Bill is passed.... *(Interruptions)*

[English]

HON. SPEAKER: The question is:

“That the Bill to provide for a comprehensive mechanism to ban the unregulated deposit schemes and to protect the interest of depositors and for matter connected therewith or incidental thereto, be taken into consideration.”

The motion was adopted.

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

Definitions

Amendment made:

Page 5, line 6,-

after“Regulated Deposit Scheme”

insert, "as specified under column (3) of the First Schedule”.

(3)

(Shri Piyush Goyal)

HON. SPEAKER: Shri N.K. Premachandran, are you moving amendment no.6 to Clause 2?

SHRI N.K. PREMACHANDRAN (KOLLAM): Yes, Madam, I beg to move:

Page 2, line 19,-

“bank or”

“co-operative society or”. (6)

Madam, I am moving the amendment regarding a distinction between a bank and a cooperative society.

HON. SPEAKER: I shall now put Amendment No. 6 to Clause 2 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill”.

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clauses 3 and 4 were added to the Bill.

**Clause 5 Wrongful inducement
in relation to unregulated
deposit schemes**

Amendment made:

Page 5, line 17,-

for “No person”

subst “No person by whatever name called”. (4)

itute

(Shri Piyush Goyal)

HON. SPEAKER: The question is:

“That clause 5, as amended, stand part of the Bill”.

The motion was adopted.

Clause 5, as amended, was added to the Bill.

Clauses 6 to 8 were added to the Bill.

Clause 9

Central database

Amendment made:

Page 8, line 34,-

for

“designate an authority”

substitute

“designate an authority
(whether existing or to be
constituted”.(5)

(Shri Piyush Goyal)

HON. SPEAKER: The question is:

“That clause 9, as amended, stand part of the Bill”.

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clauses 10 to 12 were added to the Bill.

Clause 13

Precedence of attachment

SHRI N.K. PREMACHANDRAN: I beg to move:

Page 7, line 42,-

“scheduled”

“nationalised”.(7)

Page 8, line 4,-

“property”

“after giving reasonable opportunity to
the partiesfor hearing”.(8)

HON. SPEAKER: I shall now put Amendment Nos.7 and 8 moved by Shri N.K. Premachandran to clause 13 to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

“That Clause 13 stand part of the Bill.”

The motion was adopted.

Clause 13 was added to the Bill.

Clause 14 was added to the Bill.

Clause 15**Confirmation of attachment
by Designated Court**

SHRI N.K. PREMACHANDRAN: I beg to move:

Page 8, line 31,-

omit “or, if necessary, by private sale”(9)

Page 8, line 43,-

“one hundred and eighty days”

“ninety days”.(10)

HON. SPEAKER: I shall now put Amendment Nos. 9 and 10 moved by Shri N.K. Premachandran to clause 15 to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

“That Clause 15 stand part of the Bill.”

The motion was adopted.

Clause 15 was added to the Bill.

Clause 16 was added to the Bill.

Clause 17 Payment in lieu of attachment

SHRI N.K. PREMACHANDRAN: I beg to move:

Page 9, lines 12 and 13,-

“permission to deposit the fair value of the
property in lieu of attachment”

“release of the attachment order with
sufficient reason”.(11)

Page 9, line 15,-

“deposit”

“application”.(12)

Page 9, *for* lines 16 and 17,-

substitute “pass appropriate order on merit.(13)

HON. SPEAKER: I shall now put Amendment Nos.11, 12 and 13 moved by Shri N.K. Premachandran to clause 17 to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

“That Clause 17 stand part of the Bill.”

The motion was adopted.

Clause 17 was added to the Bill.

Clause 18 Powers of designated Court

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, this is the last amendment of the Sixteenth Lok Sabha which I am moving. I beg to move:

Page 9, *for* lines 25 to 27,-

“the attached assets by public auction.”(14)

HON. SPEAKER: I shall now put Amendment No.14 moved by Shri N.K. Premachandran to clause 18 to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That Clause 18 stand part of the Bill.”

The motion was adopted.

Clause 18 was added to the Bill.

Clauses 19 to 42 were added to the Bill.

First Schedule and Second Schedule were added to the Bill.

**Clause 1 Short Title, extent and
commencement**

Amendment made:

Page 1, line 6, -

“2018”

“2019”.(2)

(Shri Piyush Goyal)

HON. SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,-

for “Sixty-ninth”

substitute “Seventieth”.(1)

(Shri Piyush Goyal)

HON. SPEAKER: The question is:

“That Enacting Formula, as amended, stand part of the Bill.

The motion was adopted.

Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

SHRI PIYUSH GOYAL: Madam, I beg to move:

“That the Bill, as amended, be passed. ... *(Interruptions)*

HON. SPEAKER: Motion moved:

“That the Bill, as amended, be passed.

... *(Interruptions)*

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR):

Madam, we have supported this Bill. There were some observations from our side on this Bill but we have supported it. The question is that a few such funds like Sahara and CCPL are not being properly investigated. This is our allegation.

HON. SPEAKER: All will be investigated.

SHRI SUDIP BANDYOPADHYAY: This has to be taken care of.

Secondly, the Government of West Bengal has passed a more stronger Bill than this one. That has been forwarded to the Centre. I hope the Bill which has already been passed by the West Bengal Government under Mamta Banerjee Ji, will be taken up for consideration also and they will be allowed to function.

Madam, I want to ask the Government as to why the word ‘chit fund’ should be allowed to be used? Why the name ‘chit fund’ is a recognised name? Why should any fund be projected as a ‘chit fund’ in the country? ...*(Interruptions)* Why should the Government not declare that the name ‘chit fund’ itself is banned? ...*(Interruptions)* People become confused. ...*(Interruptions)* Those people never say that we are the chit fund owners. ...*(Interruptions)* They come before us as regular businessmen. Nobody can detect them that he has a chit fund business. ...*(Interruptions)*

So, the chit fund business, as such, should be nipped in the bud. It should be lifted from the base. The name ‘chit fund’ should be abolished. They should not be allowed to function in the name of ‘chit fund’ in the country. ...*(Interruptions)*

HON. SPEAKER: The Minister may now move that the Bill, as amended, be passed.

... *(Interruptions)*

HON. SPEAKER: It is okay.

... *(Interruptions)*

SHRI PIYUSH GOYAL: Madam Speaker, I beg to move:

“That the Bill, as amended, be passed.”

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

... (Interruptions)

12 57 hrs

**JALLIANWALA BAGH NATIONAL MEMORIAL
(AMENDMENT) BILL, 2018**

[Translation]

THE MINISTER OF RURAL DEVELOPMENT; MINISTER OF PANCHAYATI RAJ; MINISTER OF MINES; AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI NARENDRA SINGH TOMAR): Madam Speaker, Madam, I request that item No.45, is the Jallianwala Memorial Bill. This Jallianwala event is about a hundred years old. This time, the 100th anniversary is being celebrated. This is an important and very small bill. If the House is liberal then it can be passed very soon even without discussion. My request is that, this be considered and passed ... *(Interruptions)*

HON. SPEAKER: Do you want to take it up?

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Yes, we want to take it up.... *(Interruptions)*

[English]

HON. SPEAKER: Do you want to take it up?

... *(Interruptions)*

[Translation]

HON. SPEAKER: Don't discuss too much, one or two should speak and pass it.

... (Interruptions)

[English]

HON. SPEAKER: Now, we will take up Item no. 45. Yes, hon. Minister.

... (Interruptions)

HON. SPEAKER: You can speak after the Minister moves the Bill.

... (Interruptions)

[English]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): Madam, with your permission, I beg to move:

“That the Bill further to amend the Jallianwala Bagh National Memorial Act, 1951, be taken into consideration.”

[Translation]

Madam, the day of 13 April, 1919 in the history of the country's independence has been in the pages of history as a black day. This event is going to complete hundred years on the coming 13th April, 2019. The then government of India through an Act in the year 1951, the freedom movement in which our countrymen, especially the people of Amritsar, the unarmed people sacrificed their lives, the British government committed atrocities and hundreds of people lost their lives. In the Act of year 1951, a trust was formed, the memorable of that incident remained for the young generation. In which the names of Shri Jawaharlal Nehru, Dr. Saifuddin Kitchlu and Maulana Abdul Kalam Azad were mentioned, these people will remain their trustees for the rest of

their lives. This was changed in the year 2006 as all three of them had died. By bringing a change, a change was brought that the Prime Minister of the country will be the chairman of this trust in his place and the anomalies which remained, today this government has brought this bill to remove those anomalies. The discrepancy was that after independence, the chief of one political party in this trust, irrespective of the political party, we are the largest democratic force in the world. Where we took the Prime Minister of the country, the Governor of Punjab, the Chief Minister of Punjab and three names nominated by the government. But there were three discrepancies, first discrepancy was that the Leader of Opposition would remain its member. In the year 2014, there was such a situation that no party could get even 10 percent seats and to remove the discrepancy of the post of Leader of Opposition, the Government of India has brought that instead of Leader of Opposition, the leader of the largest party should be given this responsibility.

13 00hrs

The second discrepancy was that the tenure of these trustees was up to five years. I don't want to take names here. If the three trustees could not fulfill their responsibility completely in that trust for some reason, then the government did not have the right to remove them in between. I want to state through this bill that

the government should have the right that if a trustee is not able to complete his tenure of five years for any reason, there can be health and any other reason, then the government should have the right to remove him even in the middle of the term.

The third discrepancy was that the president of a political party should not remain in that trust as the president of a political party. We have given this responsibility to the Prime Minister, the Governor and the Chief Minister, then it is not appropriate for the President of any political party to remain there. So we have deleted this clause. While honouring the Leader of Opposition, we have brought amendments to include the leader of the Largest Party of the Opposition, which could not get even 10 per cent of the numbers.

I understand that in the interest of the nation, the Government of India will celebrate 100 years of the Jallianwala Bagh massacre on 13 April, 2019 as Balidan Diwas so that the younger generation is aware that lakhs of people of our country have sacrificed their lives. I appeal to the Hon'ble House to pass this Bill.

[English]

HON. SPEAKER: Motion moved:

“That the Bill further to amend the Jallianwala Bagh National Memorial Act, 1951, be taken into consideration.”

[English]

DR. SHASHI THAROOR (THIRUVANANTHAPURAM):

Madam Speaker, we are all facing in two months' time the centenary of this absolute horror when, in cold blood, somewhere between 379 and 2,000 people were mowed down by General Dyer and his troops. It was a cold-blooded imposition of colonial will. This was not heat and dust, no one was using violence, and these were unarmed men, women and children. They were shot down. This was a great national tragedy and the fact is, it reflected a number of betrayals, the betrayal of the support given by India to the British during the First World War, the betrayal of the promises made of Dominion Status to our country, the betrayal also of the moral compact that binds those who rule and those who are ruled.

13 03 hrs

(Hon. Deputy-Speaker *in the Chair*)

It was an act of wanton cruelty, it was a great tragedy in which innocent blood was spilled, and the fact is that at that time, I do want to stress, those British who were ruling the country tried to brush this sin under the carpet. They actually tried to exonerate General Dyer for his wrong-doing and when the House of Lords had actually passed a resolution supporting him, it actually took a British newspaper to conduct a campaign to raise money to reward

him and he was given 26,000 pounds, which is almost an equivalent of a quarter of a million pounds today, with a bejewelled sword to honour him for killing Indians. So, there is no question in our minds that it was a national atrocity which made Indians out of many who had not seen themselves as Indians. Sir Rabindranath Tagore returned his knighthood in protest. It was a major national calamity.

Mr. Deputy Speaker, Sir, I feel very sad that we are looking at politicisation by the Ruling Party of this great tragic event in our national history. This should have been a time when the House should stand up unanimously and demand an apology from the British on the centenary of this tragedy on 13th of April, 2019. That is what we should have been demanding and not taking petty action to remove the leader of the Indian National Congress from the Trust. Let me explain what the background of this was. It was the Congress that set up its own investigation because the British were trying to whitewash the crime. Jawaharlal Nehru personally went to Jallianwala Bagh, counted all the bullet holes, there was a detailed report given, and in that report, the Congress Party laid out the nature of this horrible cover-up the British were trying to do. It was the Congress Party, as the nationalist movement, that provided relief to the wounded, the dying, and the helpless people. In December, 1919, we had a Congress annual session in Amritsar

presided by Pandit Motilal Nehru where it was decided that the Party should acquire the Jallianwala Bagh in order to build a National Memorial.

The British tried to block it. They tried to put other things in that site. But in fact, a resolution moved by Pandit Madan Mohan Malaviya, whom this Government has honoured with the Bharat Ratna was passed saying that the Congress Party should take over this site. It was passed on 27th December, 1919. Let me quote the words of Pandit Madan Mohan Malaviya. He said: “we have decided to raise the memorial not with any narrow motive, not to keep alive the dark deeds of General Dyer. We want it to be a memorial to the Hindu-Muslim unity that had sprung out of the intermingling of Hindu and Muslim blood on that field of carnage.” It was said by Bharat Ratna Madan Mohan Malaviya. The Congress intended this monument to be a symbol of Hindu-Muslim unity in our country, something which sadly this present Government does not value.

A special committee of the Congress was appointed with leaders like Jawaharlal Nehru, Mahatma Gandhi, Lala Lajpat Rai and many others and they acquired the land. It was an extremely difficult process. The British even tried to set up a cloth market on the site in order to prevent the Congress from doing this. Mahatma Gandhi made an appeal to the nation to donate funds to the

Congress for this purpose and as a result, can you imagine, in 1919-20, Rs. 10 lakh, which is like Rs. 10 crore today, was raised by the Congress for this purpose. Rs. 10 lakh in 1919 is an astonishing sum of money. Yet, it was mobilized by the party because of its faith in the values that we sought to memorialize.

A trust was established to oversee the development and maintenance of the memorial and by 1951, Jawaharlal Nehru was the last living member of that trust. That is why, the Congress decided to establish a statutory trust to oversee the site. It was Dr. Ambedkar, whom this Government pays lip service to, who actually moved the Resolution, the Bill in the Lok Sabha on the 21st April, 1951 to convert the Trust into a National Statutory Trust. In that Bill, he designated the President of the Indian National Congress as an ex-officio trustee. Why did he do that? It was because the Congress had bought the land. The Congress Party had established the Trust; the Congress Party had roused the conscience of the nation on what had happened in Jallianwala Bagh. Therefore, because of the intimate connection between the Congress and the memorial, as Pandit Nehru himself said in the debate in Parliament that time, that is the only reason that the Congress Party President was placed as an ex-officio trustee.

For the BJP to have a Minister stand up here and demean this proud history of our nationalist movement by saying that it is

merely the actions of a particular political party, to my mind, shows the mentality of those who are sitting in power today. We are facing a Government that does not respect the sacrifices of our heroes. Let me say, in fact that in 2003, the Parliamentary Standing Committee on Culture under the Chairmanship of senior CPI(M) leader Shri Nilotpal Basu, presented a report on this very subject to this very House and in that report he says : “the composition of the Jallianwala Bagh National Memorial Trust as prescribed in the parent Act was in order and the inclusion of the President of the Indian National Congress was in keeping with the contribution of the Indian National Congress to the freedom movement in general and the glorious struggle which led to the Jallianwala Bagh incident in particular.” This was the level of bipartisanship which existed in our politics.

Even our political opponents had the maturity to recognize the role played by the Congress Party in the freedom struggle. Today, this Government is trying to deny that history with this Bill by removing the Congress President from the Trust. ...*(Interruptions)*. What a shame it is Mr. Deputy-Speaker?....*(Interruptions)* what is the heritage of those who want to deny our history? ...*(Interruptions)* the parent body of this party, the RSS, the Sangh Parivar have a shameless past in genuflecting before the British. ...*(Interruptions)*. The man whose

portrait they have hung in Parliament, Mr. Savarkar, wrote 11 letters of apologies to the British. ...(*Interruptions*). There are memos of the British Raj which said that the Sangh kept itself within the colonial law and refused to participate in the Quit India Movement. ...(*Interruptions*). Did you participate in the Quit India Movement? ...(*Interruptions*). You opposed even the Constitution of India and now you are trying to deny the role of our freedom struggle. You are betraying our nationalism. ...(*Interruptions*). Let me say to you, Mr. Deputy-Speaker, the Bill is worse than that it also gives the right to remove any trustee without assigning any reasons. Why is this Government fearing accountability? Why do they want to control a Trust? Why is it that they can change a nominated Trustee based on political reasons and pack this glorious Memorial of Hindu-Muslim unity with Hindutva ideologues and Government stooges?

You know, Sir, that they have packed people of certain ideology into the Nehru Memorial Library, into the Indian Centre of Cultural Research, in the Indian Council of Cultural Research.

In this situation, Mr. Deputy-Speaker, we have to say that this Government is betraying India. They may think that they are advancing the political interests of their party. They are betraying India. They are betraying the history of our country; and I must say that this is the same Government under which the Sound &

Light Show in the Memorial has been stopped because they have not been giving enough money. They have not given enough money to the Memorial.

How much money have you given to maintain this Memorial that now, you want to change the Trustees? Mr. Minister, you have to explain, please. Under the Kala Sanskriti Vikas Yojana, where you allot a lot of money to art, culture and other related activities, have you given one paisa for the Jallianwala Bagh Memorial? Having reduced this Budget, having cancelled the Light & Sound Show, the Son et lumiere (show) where people came from around the world to see, how can you claim to be defending the Jallianwala Bagh? In two months' time, it is a Centenary. This should be a time for national unity; we should all stand up, remembering the evil atrocities of the colonial empire. We should say, we fought for Freedom. We are Indians first; we are not BJP. There were no BJP blood spilt on the ground of the Jallianwala Bagh ...(*Interruptions*) It was Indian blood; and I want to say to you all. You are standing here re-inventing the past; you are mythologizing history; you are trying to erase lives; and I do want to say that you have not even put a single paisa into the Budget. ...(*Interruptions*) How can you plan a-100 Year Centenary when you have not even planned to memorialise such a major occasion.

HON. DEPUTY-SPEAKER: All right. Please conclude, now.

DR. SHASHI THAROOR: Hon. Deputy-Speaker, I would request the Government to please withdraw this Bill. Please repent that you ever had such an unworthy thought. Do not expect the Members of this House, who believe in the unity of India, to stand for your divisive politics. You are trying to erase our history; you are trying to pack our institutions with Right Wing ideologues. You are neglecting the sites of our heritage. You are not getting money for the cause of our own history and our own memory. Do not demolish the secular fabric of our country.

HON. DEPUTY-SPEAKER: Now, Shri Nishikant Dubey.

... *(Interruptions)*

DR. SHASHI THAROOR: Do not destroy the pluralism that is at the heart and soul of India. we will fight for the future of India
...*(Interruptions)*

[Translation]

SHRI NISHIKANT DUBEY (GODDA): Thank you, Deputy Speaker Sir. The entire country can understand from the Congress party what a great example of theft and cheating. The 150th Birth Anniversary of Mahatma Gandhi and 100th Anniversary of Jallianwala Bagh Case are in this year 2019. The Government of India also wants to celebrate the birth anniversary of Mahatma Gandhi through cleanliness and through this bill such a gruesome incident which took place 100 years ago, such a big incident took place, so I felt that when I used to read about Mahatma Gandhi ji that when India became independent, Mahatma Gandhi ji had said one thing that this Congress should be dissolved, the Congress party should be dissolved. Today, when the leader of the Congress party has given such a speech, I felt that Mahatma Gandhi was right and the Congress party has made a huge mistake by not accepting his words.... *(Interruptions)* You understand that you were quoting Madan Mohan Malaviya ji just now. I was just seeing when the Poona Pact was signed, before the Poona Pact, before the agreement between Mahatma Gandhi and Ambedkar, when the fight over reservation was going on, there was an agreement between Madan Mohan Malviya ji and Dr. Ambedkar ji. In that Madan Mohan Malaviya had said that the history of independence will never forgive us, because the powers within the

Congress party are moving towards the partition of India and that is why we should give reservation. There was a conversation of this kind between Ambedkar and Madan Mohan Malaviya.... *(Interruptions)* Today you understand that this is how India was partitioned...*(Interruptions)* I am saying that what Madan Mohan Malviya ji had said before the Poona Pact was correct that these people divided this country in the name of Hindus and Muslims and the power of that partition is ready to take away such a monument today.... *(Interruptions)*

Deputy Speaker Sir, you can imagine that '*Baap-beta panch aur Vardha ka naam dus aana* (Father-son judges and the name of Vardha is worth ten cents)'... *(Interruptions)* We have a saying here that if father and son are both judges, you can understand that this is the Jallianwala Bagh..*(Interruptions)*. If you want to believe, you have just said about the RSS. Your speakers who always speak, I think they don't know anything about history. They just speak good English and leave.

Who was Dr. Hedgewar, who founded the Rashtriya Swayamsevak Sangh, do you know he was a member of the Congress? Did you know that his biggest contribution to the formation of the Congress Seva Dal? You folks keep abusing RSS repeatedly, do you know about the history of Hedgewar? Did you know that 1963-1964 was a year when the then Prime Minister,

Shri Jawaharlal Nehru, invited Rashtriya Swayamsevak Sangh (RSS) members to participate in the January 26 parade at India Gate? Do you know? You don't know anything about history. You have to protect a family. The Gandhi family is Kaaba, Kashi, Mecca, Medina for you and you are ready to do anything for that.

Sir, this bill brought by the Government of India is a very good bill. Let me tell you that the Congress party which did not exist, the Congress party whose leader of opposition was not considered. Suppose there is a Bharatiya Janata Party government today, will we capture all the institutions in our camera? Are we going to take them for granted? In the name of Rajiv Gandhi, in the name of Indira Gandhi, in the name of Jawaharlal Nehru, in the name of Motilal Nehru, in the name of Sonia ji or in the name of Rahul ji - this country has become independent from this slavery mentality? Only a person from one party will be the president, a man from the same family will be the president. You tell me that after Indira ji Rajiv ji, after Rajiv ji Sonia ji, after Sonia ji Rahul ji, after Rahul ji now Priyanka ji and maybe her son will also become the president. A party president wants to be the trustee of this trust by virtue of his presidency. That is why I want to congratulate the Government of India that you have brought a very good bill. You have come to tell the country how the Congress has destroyed and devastated all institutions. For this reason, now its chairman will be the Prime Minister, in which the Secretary (Culture), the Chief Minister, the Governor will be its members. There will be

three nominated members who will be nominated by the Central Government. They will be eminent individuals who have an emotional connection to the Jallianwala Bagh massacre. Among those who died were Hindus, Muslims, RSS and Jana Sangh. Sikhs have sacrificed so much there.

Let me tell you that because of you there were two states which were contributing the most to the freedom movement. One of them was Bengal, which you divided into East Bengal and West Bengal. Today that country has been divided - it became a Bangladesh and we remained in India. Similarly, you have done great injustice to the Punjabis. At that time you accepted this thing and for this reason East Punjab and West Punjab became, due to which Pakistan became and Hindustan became.

If you do not know then let me tell you that in the resolution which was adopted in Lahore on the Ravi coast, it was said that we will put our issue towards Jallianwala Bagh in a non-partisan manner. You gave the slogan of do or die, you gave the slogan of freedom. You at least remember that slogan.

I would request the Congress party to support the bill that this government has brought, take your president out of it and do welfare of the country.

With these words, I conclude my speech. Jai Hind, Jai Bharat.

[English]

PROF. SUGATA BOSE (JADAVPUR): Deputy Speaker, Sir, I rise today to speak as a historian and a humble, ordinary citizen of India. We have to rise above party in order to honour the martyrs of Jallianwala Bagh. The innocent men, women and children were gunned down in Amritsar nearly a hundred years ago on 13th April 1919. It was, of course, General Reginald Dyer's orders that were obeyed by the soldiers who had their fingers on the triggers. But there was also a British Governor, Michael O'Dwyer, who was holding festivities in Lahore in preparation for his departure from India. Curfew was imposed; crawling orders were given. There was a place in Gujranwala that was strafed from the air. What we need to remember today is that the blood of Hindus, Muslims and Sikhs mingled in the earth of Jallianwala Bagh, is the unity of all religious communities that we must strive for today.

Who were the leaders of the Punjab leading the movement, the satyagraha, in 1919? On the one hand, there was Dr. Satyapal and on the other hand, there was Dr. Saifuddin Kitchlew. The Committee that had been established by the Indian National Congress was chaired by none other than Madan Mohan Malviya and the Committee included Motilal Nehru and Mahatma Gandhi. We know that our great poet Rabindranath Tagore renounced his knighthood when he heard of this awful tragedy. He did not wish

to wear any badge of honour that had been given by the satanic Government, the British Government of 1919. The Satyagraha that was being conducted was a campaign against a lawless law, the Rowlatt Act which would have enabled the British to hold Indians in prison without charge and without trial in peace time. They were trying to have the wartime ordinances turned into a peace time legislation. The people of India resisted and the Amritsar Massacre marked the final psychological alienation between the British colonizers and the Indian people who had been colonized.

I would also like to add that there was an aftermath of the great Amritsar tragedy. Our revolutionaries like Bhagat Singh and Udham Singh were the products of the tragedy that took place on the 13th April, 1919. Ten years after 1919, Bhagat Singh and his comrades were in Lahore jail and there was a hunger strike, a hunger strike by political prisoners. The British tried in the Central Legislative Assembly here to pass another lawless law. They tried to say that these prisoners would be tried in absentia because they could not be brought to court. Our great nationalist leaders of that time opposed that move resolutely. And again as someone from Bengal, I would like to mention that of the hunger striking prisoners, Jatin Das died after two months of being on fast, after 64 days as Prof. Saugata Roy has been saying.

Now, when the body of Jatin Das was brought from Lahore to Kolkata, it was none other than Subhas Chandra Bose who presided over the funeral and he came back to his home with the *asthi* of Jatin Das and asked his sister-in-law Bivabati to preserve these immortal remains of our great revolutionary with care.

Finally, I would also like to mention another historical fact. In 1943, Netaji Subhas Chandra Bose travelled by submarine from Europe to Asia. He started his journey on the 9th February and he knew that he would be on submarine for nearly three months. Therefore, he had left a recorded broadcast that went on the air on the 13th April, 1943 in order to pay tribute to the martyrs of Amritsar.

So, I would appeal to this Government that please do not bring a divisive Bill on this particular issue. Let us all join together and unitedly honour the memory of those who fell a hundred years ago on the 13th April, 1919. Let us leave all party bickering behind us. Let us all together say that we will strive for the unity of all religious communities of India and let us bow our heads in memory of the martyrs of Amritsar. Jai Hind.

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Deputy Speaker, Sir, some years ago I had visited the Golden Temple, and my children were also very much interested to pay a visit to that soil, to that place, Jallianwala Bagh. I had read about it since I was in my primary school. There was a chapter.

In Odisha, cutting across party lines, we still celebrate from 6th of April to 13th of April, those 8 days, as 'National Week'. This is something which is being observed for more than 100 years. Whatever programmes, agitations that were conducted during the colonial period by the Congress Party, invariably, these eight days covered them. Be it the Dandi Yatra, subsequently, be it the Resolution that was passed in Wardha to go in for 'Quit India Movement'-- all this was done during these eight days, which is termed as a 'National Week'.

I am just narrating the impression which my children had when they visited Jallianwala Bagh. Is this the passage through which General Dyer guided the army into this field, into this *maidan*? Was there not any other way to run out? When a large number of people had gathered here, how many of them could have climbed those walls? How many of them got drowned in that well? How many of them could have saved themselves? There

was a small mosque where the Islamists or the Mohammadans used to pray. It was all inside that *maidan*. It is still there in the *maidan*. It is still today in a very shabby shape. A museum has been put forth by the so-called Trust. The photographs have already become very yellow. I had asked my children also to read through because they were there in the sacred soil. It was not displayed in a very proper manner. The day when it was actually displayed, it might have been very great. But it is not being looked after as it should have been.

As Sugata Babu mentioned about two individuals, Dr. Satyapal and Dr. Saifuddin Kitchlew were there. Dr. Satyapal, in today's age, will say he is a Hindu. Saifuddin Kitchlew was a Kashmiri. Being a medicine practitioner, he was more famous in Amritsar. It was not 13th of April alone. It was on 6th of April, Gandhi Ji had declared that we would non-cooperate with the British Government.

I was waiting for this Bill to come up with bated breath because yesterday, when I suggested this, when the House was going to rise, I heard from one of my colleagues that this Bill is something which needs to be opposed.

I am really thankful to the Government and also to the Minister that they have brought this Bill and this House is

discussing it today. There is nothing to debate on this Bill except one.

Before coming to that, I would say that on the 6th of April Gandhi ji was travelling from Bombay to reach Amritsar by a train. He was not allowed to enter the Punjab Province. He was arrested just before the train was supposed to cross Punjab border and was brought to Delhi. This information could not reach Amritsar, which had already declared that on 6th of April they would be observing a grand meeting in the presence of Mahatma Gandhi. On that day when Mr. Satya Pal and Dr. Kitchlew was addressing the gathering, Martial Law was imposed.

Subsequently, on 7th morning, curfew was imposed. I was trying to find out which was that street where some boys might have thrown some stones on the British Forces and there the Lieutenant Governor had declared, whoever would be crossing that street, had to prostrate and go crawling. For more than eight days people were not allowed to come out from their houses and the sanitation aspect was the casualty. There were ladies who were supposed to be taken to the hospital for deliveries. There were a large number of people who were suffering.

One can read the amount of suffering from a book written by Kishwar Desai – The True Story of Jallianwala Bagh, which has very recently been published.

Sugata *babu* has also very rightly mentioned about Gujranwala. There was also another place where Non-Cooperation Movement was in full swing, where aeroplanes were used and machine guns were used to terrify the people and they were butchered. This was a place where a large number of people perished.

I have read it from the documents that boys who were hardly seven years old or 11 years old were killed and limbs were amputated. For more than one month or so after the 13th April massacre, not a single body was allowed to be taken out to be cremated. Be it a Muslim, a Hindu or a Sikh. Requests were made before the Government in Lahore. ...(*Interruptions*)

HON. DEPUTY SPEAKER: Please try to conclude your speech. There are many Members to speak. This is the last day.

SHRI BHARTRUHARI MAHTAB: Sir, I understand it.

But that is the reason why Gandhiji came out saying that violence is evil and he termed the British Government as *a devilish government*. He went around the country saying, 'This government must be removed, it is a devilish government.'

We should also remember those leaders who raised it in the British Parliament. A report was manufactured sitting in Lahore as to what had actually happened and how the people were at fault by disobeying the Martial Law.

It was after six months that Gandhi ji who was part of that Fact-Finding Committee visited that place and met a large number of people in and around Lahore and Amritsar. A document was placed before the nation and that is why the figures vary whether they were 276 people who laid down their lives in Jallianwala Bagh or more than 3000 people who were killed. Many of them who were killed were not identified. They had come to pay their obeisance to the Golden Temple because of Baisakhi.

That is why, a large number of people from rural area had congregated there because that is the open space nearest to the Golden Temple. This is the manner in which a satanic Government played with the blood of Indians.

Mr. Deputy Speaker, Sir, I would say here that the onus was on the then Congress Party, subsequently the first Government which came into being after Independence, to form a memorial and, quite rightly so, Dr. Ambedkar moved that resolution as the Law Minister, but as per what little I understand about civil law, when the trustees pass away without bequeathing the property to

subsequent trustees, that property becomes an escheat property because ultimately the escheat property will be vesting with the Government. Here, during that period, as many lawyers were part of the struggle for independence, they said that make it the property of the Congress or form a society where Congress leaders would be heading that property or society. That is the way in which in 1951, a memorial trust was created.

Now, amendments have come and I fully endorse the amendments that are there with the Prime Minister as the head of the trust, but I have one objection and that objection is to the proviso to clause 5 which says “before the expiry of the period of five years, by the Central Government, without assigning any reason”. You are having a trust which is headed by the Prime Minister and you give power to the Government to remove the trust or the trustees without assigning any reason. This actually is something by which you are belittling the office of the Prime Minister. This is not required.

You have added the Leader of the Opposition or the leader of the largest party in opposition in the Trust and that is a welcome step which was not comprehended when the Lokpal Bill was being moved in this House. Why should we have this proviso today? The Prime Minister is Prime Minister. When he is heading one of the national monuments today, why should you give power

to the bureaucracy or to the Government that the Trustees nominated under clause (f), Section 1 of the 4, may be terminated before the expiry of the period of five years. This clearly says that those Trustees, meaning the “eminent persons” which you have mentioned, can be removed without assigning any cause or reason. It is not natural justice.

I think, as we will be in the midst of election campaign during that period – I am not aware when the first date of election will be, but probably it will be between 6th and 13th of April – we all will miss celebrating that national week from 6th to 13th of April in a grand way, but I think, there will be larger number of people who will be observing this national week from 6th to 13th of April. I would just conclude my speech here.

The massacre of Jallianwala Bagh reverberated in Odisha. Utkalamani Gopabandhu Das got the nationalist fervour to Odisha as Bhagirath brought Ganga to Bharat. That is how the nationalist fervour came to Odisha. He dedicated his whole institution to the cause of Lala Lajpath Rai to the Servants of People Society. In everyway, this Jallaianwala Bagh had an impact on everybody's mind.

Even today, when I look at my son and daughter, when I discuss about Jallianwala Bagh, tears swell into their eyes. What

type of sacrifice these people have made? What would have happened to the mother and to the father who lost their 11 year old child? What happened to a seven year old boy whose arm was amputated because he had a bullet injury in his hand, and those amputations were done in a very crude way inside their house. Those who were injured could not be taken to the hospital for treatment. That was the pathetic situation which Punjab went through.

This whole nation bows its head in memory of those martyrs. While moving this Bill, I would request the Minister to build this National Memorial in a grand way.

13 42hrs*[English]***MESSAGES FROM RAJYA SABHA****AND****BILLS AS PASSED BY RAJYA SABHA ***

SECRETARY GENERAL: Hon. Deputy Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:-

that Rajya Sabha:-

- (i) “I am directed to inform the Lok Sabha that the Personal Laws (Amendment) Bill, 2019 which was passed by the Lok Sabha at its sitting held on the 7th January, 2019, has been passed by the Rajya Sabha at its sitting held on the 13th February, 2019, with the following amendment:-

ENACTING FORMULA

That at page 1, line 1, for the word
"Sixty-ninth", the word "Seventieth" be

*Laid on the Table

substituted,

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2019 which has been passed by the Rajya Sabha at its sitting held on the 13th February, 2019."

2. Sir, I lay on the Table the Personal Laws (Amendment) Bill, 2019, as passed by Lok Sabha and returned by Rajya Sabha with amendment and the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2019, as passed by Rajya Sabha on the 13th February, 2019.

13 43hrs

[English]

**JALLIANWALA BAGH NATIONAL MEMORIAL
(AMENDMENT) BILL, 2018 - Contd.**

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRIMATI HARSIMRAT KAUR BADAL): Thank you, Sir, we all just heard very emotional words by my colleague Shri Mahtab. I think as we rise over here to discuss the amendment on the massacre of the Jallianwala Bagh, being a Punjabi and a Sikh, I do think any Sikh should be welcoming it with more open arms than what is being done by my community and my Party today.

intellectual people including from various parties said a lot of things but i would like to say over here that 13th of April is the founding day of Khalsa Panth of my *quam*, of my community. 13 April is the Sirjana Day of the Khalsa Panth of the Sikh community. They have gathered over there because of 13th April. Baisakhi is a day when our religion came into existence; it is the day our great Guru Gobind Singh, our father, made the Sikhs into an identity. it is on this historic day on the 13th of April that members of the Sikh community had congregated over here, before going and after going to pay obeisance at the Gurudwara,

the golden temple.so, you can imagine that a large number of people belong to my community.

Today, it is being discussed by everybody. I totally appreciate that. But if anybody's views to be taken, it should be ours because while I totally agree - The sacrifice of martyrs is a nation's trust.The sacrifices of the martyrs belong to the nation. It is as much as Mahtab*Ji*'sas it is Mr. Tharoor's, as it is of each one of us. I totally agree to that. But when the massacre involves large number of people from my community, Sir, then, definitely the sensitivities of this community must be taken in.

I do not call it a celebration. First of all, I will object to the words 'celebrating 100 years' of Jallianwala Bagh. This is a massacre or bloodshed. It is the day to remember those sacrifices of those people, and not to celebrate them. Just commemorate it but definitely don't call it a celebration.Sir, while I appreciate the Government in 1919 and whoever came in power after that, as I am told that at that time, there was one major party in the country, decided in 1951 to take over and to build this into a memorial. I very much appreciate it. But, Sir, you cannot forget what all happened after that, what that party did and the President of the Congress Party did to my community. Who is going to forget that the same Congress Party went to the Golden Temple, attacked innocents who were praying on the GURPURAB, on the Birthday of

their Guru, attacked those, killed and massacred thousands of innocents just like General Dyer did?...*(Interruptions)* Who is going to forget that this same Congress Party, headed by the same family again, sent tanks into the Golden Temple and attacked our Akal Takht?...*(Interruptions)*. In 1984, if the Congress Party did all this, I think it overrules what they did in 1919...*(Interruptions)*
[Translation]

Sir, ask us, if they want to appoint a chairman, why don't they appoint a chairman for the 1984 massacre? You should be ashamed. Stand up and speak. ... *(Interruptions)* Tell me that the Congress had no hand in the 1984 massacre. ... *(Interruptions)* Was there not an attack on Akal Takht Sahib in 1984? ... *(Interruptions)* Were innocents not killed and imprisoned there in 1984? Didn't our lake at Darbar Sahib turn red with the blood of Innocents?... *(Interruptions)* You say that you will make these people the president of Jallianwala Bagh?... *(Interruptions)* Shame on you, will you answer back? What will you answer? If you want to appoint a chairman, appoint one for the 1984 massacre. ... *(Interruptions)*

[English]

Sir, it is shameful today and I am surprised to see how anyone can even oppose this...*(Interruptions)*. How can anyone oppose this! Who is the Congress Party?...*(Interruptions)*

DR. FAROOQ ABDULLAH (SRINAGAR): Sir, I want to give Point of Order....*(Interruptions)*

HON. DEPUTY SPEAKER: What is the Point of Order? Under what Rule is it the Point of Order?

... *(Interruptions)*

SHRIMATI HARSIMRAT KAUR BADAL: Yes, please give the Point of Order....*(Interruptions)* Under which Rule are you giving Point of Order?

DR. FAROOQ ABDULLAH: I want you to hear this...*(Interruptions)*

SHRIMATI HARSIMRAT KAUR BADAL: Why should I hear you?...*(Interruptions)*

DR. FAROOQ ABDULLAH: I do not object to your speech but please hear me. ...*(Interruptions)* One minute? Who was Bhindranwale? ...*(Interruptions)*

SHRIMATI HARSIMRAT KAUR BADAL: Sir, you are welcome to speak but I am not interested in hearing you. ...*(Interruptions)* You can speak after me. ...*(Interruptions)* I will

not hear you. ...*(Interruptions)* You are not a Sikh. I am talking about the sentiments of my Community....*(Interruptions)* Sir, he is welcome to speak after me. I am not yielding....*(Interruptions)* I am talking about Jallianwala Bagh, 13th April, on the day of Baisakhi when General Dyer, if we can condemn him, then we must condemn the Congress Party which behaved not less than General Dyer in 1984 on the 1st, 2nd and 3rd November in Delhi and in June 1984, in Amritsar....*(Interruptions)*

Sir, I totally congratulate this Government. I welcome this Government for eventually removing the name of the Congress Party from anything which has anything do with the Sikhs....*(Interruptions)* Sir, the Jallianwala Bagh belongs to the nation, it does not belong to the Congress Party, it does not belong to the Gandhi family. If anything belongs to the Gandhi family and the Congress Party, it is the massacre of thousands of innocents. If anything belongs to them, that is their own men who become the Chairmen of that Committee which is to look into what all the Congressmen had to do with 1984.

[Translation]

Why is Sajjan Kumar in jail today? Why is Sajjan Kumar in jail? Answer it. ... *(Interruptions)* I ask Congress people whether Sajjan Kumar is a Congressman or not? Why is Sajjan Kumar in

jail? Speak up, have some shame. ... (*Interruptions*) Sir, today, the court has said it and the congressmen are in jail for the massacre of the sikhs and they are saying that General Dyer was bad.... (*Interruptions*) How are they different from General Dyer?....(*Interruptions*)

[*English*]

I totally welcome this amendment, and it is something that should have been done fifty years ago. I congratulate the Honourable Prime Minister, and I congratulate the Hon. Minister for bringing in this amendment. Sikhs died there on the day of Baisakhi,... (*Interruptions*) Condemning the killers,... (*Interruptions*) But after that...(*Interruptions*) A lot of water has flown since 1919, and the Congress has done a lot more than what they did in 1919 So, they are paying for their sins in jail today. I hope others would also go to jail. Definitely, this Congress party should not be a committee of something where the Sikhs are concerned because they went to all extents to ensure that the Sikhs are wiped out. First, they attacked the Golden Temple, then they kept thousands of innocents inside the Golden Temple, and then they massacred them in Delhi.

And their Prime Minister said that when a big tree falls, the earth shakes. So, kill the Sikhs? ...(*Interruptions*) Today they are

in jail for that. Sir, they are rewarding them even today. Today one of the accused people of the 1984 Sikh massacre has been made a Chief Minister by them. What can be more shameful? ...*(Interruptions)* There are eyewitnesses to his encouraging people to go and massacre Sikhs. They are rewarding him. You want people who reward the massacre of Sikhs to be made Chairmen of Jallianwala Bagh Memorial? ...*(Interruptions)* Sir, Shaheed Bhagat Singh, Shaheed Udham Singh, Shaheed Sukhdev, these are the people who had fire of revenge in their hearts. Their sacrifices belong to each and every one of us. They do not belong to the Congress Party. ...*(Interruptions)*. Sir, I thoroughly welcome this amendment and hope the House passes it unanimously. ...*(Interruptions)*

[Translation]

SHRI ARVIND SAWANT (MUMBAI SOUTH): Deputy Speaker Sir, this Bill has been brought to bring some changes in the rules of the Trust of Jallianwala Bagh Memorial Committee.... *(Interruptions)* Please listen to me.... *(Interruptions)* First of all, this is feeling bad.... *(Interruptions)* I can understand the pain of madam, but what bill we have brought and this is not the time to make political accusations against each other, because thousands of people were killed in Jallianwala Bagh at that time, to pay respect and reverence to them.... *(Interruptions)* This is not a celebration....*(Interruptions)*. Which was the Congress that Hon.Tharoor ji was talking about? What he has said is that Malviya ji has said that the Congress was different. You are assuming his forms. You are A to Z Congress, you are Congress(I).You don't talk about that Congress because the Congress president should be there. That was a different Congress. That was fighting for the country. It was fighting for the freedom of the country.

Deputy Speaker Sir, what happened in the year 1984, when Sikhs were being attacked here, our venerable Balasaheb in Mumbai had said that even the hair of Sikhs should not be touched. Remember that even the hair of Sikhs in Maharashtra and Mumbai was not allowed to be touched, the Shiv Sena did not

allow it. We are in the mainstream. I can understand the pain of our sister. ... *(Interruptions)*

The day before yesterday the light and sound show has stopped there. I welcome the amendment you are bringing, but there should be no politics. The law that has been brought to remove anyone does not seem right.... *(Interruptions)*

[English]

HON. DEPUTY SPEAKER: Please conclude.

... *(Interruptions)*

[Translation]

SHRI RAJAN VICHARE (THANE): Deputy Speaker Sir, let him speak. What's going on? *(Interruptions)* Just let him speak.

SHRI ARVIND SAWANT: What is this going on? Won't you let us speak? We were speaking well. Won't you let us speak? We tolerate it, does that mean it happened...*(Interruptions)*

SHRI RAJAN VICHARE: Every time they are allowed to speak, why aren't we allowed to speak?... *(Interruptions)*

SHRI ARVIND SAWANT: We tolerate, that does not mean. There should be a time restriction for them too, not just for us. I wasn't even going to speak much.

Yesterday it was decided that this bill will be passed without discussion. What happened today was that history is being told. We were listening to history. We loved to know some good things. We knew so much about the history of the two members that your Congress is not that Congress.

Now it is a matter of amendment. He has said a good thing about Jallianwala Bagh, it is not of any religion or province, it is the pain of the whole country. I support the amendment that has been brought about the memorial committee, trustee of that Jallianwala Bagh, but keep one thing in mind that it should not be made political, it should be made a memorial of the country. They are dedicated to the country. They talked about Baisakhi, they were killed on that Baisakhi. Our feeling towards them should be different, we should have faith. I again support this Bill and thank you for giving me the time to speak.

[Translation]

SHRI M B RAJESH (PALAKKAD): Deputy Speaker Sir, I have been elected from Kerala but I was born in Jalandhar, Punjab. That is why I am also emotionally attached to Punjab.

[English]

Deputy Speaker, Sir, a couple of months ago, I took my family to Jallianwala Bagh because I wanted my school going daughters to learn the sacrifices made by our great martyrs in Jallianwala Bagh. I was shocked to see that the light and sound show was cancelled due to lack of funds. The staff told me that we have no money and we have stopped light and sound show. I have written a letter on 6th February to the hon. Prime Minister who is the Chairman of the National Trust but I have received no reply. Then, I tried to raise this in the House time and again. Yesterday, I got an opportunity and I raised this issue.

I am thankful to Mahtab-ji, Saugata Roy-ji and Arvind Sawant-ji. All of them joined with me in demanding the release of funds except BJP MPs. I do not know what is their problem with Jallianwala Bagh.

Deputy Speaker, Sir, what is the true lesson of this sacrifice of thousands of our martyrs in Jallianwala Bagh? The true lesson is – anti-imperialism, the secular unity of the people of our country

and protection of democratic values. Deputy Speaker, Sir, these are the core values which form the idea of India and which is still relevant to the idea of India.

Deputy Speaker, Sir, this inspired people like Bhagat Singh and Udham Singh. Udham Singh kept this revenge for two decades and he went to London and he avenged the Jallianwala Bagh massacre on General Dyer. When he was produced before the court, the judge asked: “What is your name?”. Udham Singh replied: “My name is Ram Mohammad Singh.” That was the spirit of Jallianwala Bagh massacre. That was the spirit of martyrdom because the blood of Hindus, Muslims, Sikhs and all was spilled on the soil of Jallianwala Bagh. Deputy Speaker, Sir, that is the true lesson of Jallianwala Bagh.

Rabindranath Tagore returned his knighthood in protest against that massacre, like our great intellectuals and artists had done *ghar wapsi*, like Bhupen Hazarika’s family refused to accept Bharat Ratna.

Sir, I will not take much time. I rise to demand that the House should adopt a unanimous resolution seeking an apology from the British for this massacre. Sir, I oppose this Bill. This is very important. I oppose this Bill because this is an attempt to distort and change history. This Government and the party which is

leading the Government has mastered the trick of stealing the history; it has mastered the trick of changing the history because they have no role in the freedom struggle. Whatever role they had is the role of betraying the freedom struggle. So, that is why they are trying to steal the history of our freedom struggle.

Sir, I am concluding. They have privatised; they have outsourced the upkeep of many historical sites. Red Fort was given to a business group. The famous INA trial was held in Red Fort. The slogan which was raised by millions of people in the streets – “Laal Qille se aayi aawaz Shah Nawaz Dhillon Sahgal.” That was the slogan which inspired millions of people in the late 40s in our freedom struggle.

Deputy Speaker, Sir, through you, I would like to request this Government that please do not play petty politics over the martyrdom, over the sacrifice of thousands of our freedom fighters in Jallianwala Bagh. Please, withdraw this Bill and ensure that sufficient funds are made available for the upkeep of Jallianwala Bagh national memorial.

HON. DEPUTY SPEAKER: Prem Singh Chandumajra-ji, you have five minutes.

14 00 hrs

[Translation]

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB):

Deputy Speaker Sir, I will speak for ten minutes. Please consider to our sacrifices.

[English]

HON. DEPUTY SPEAKER: Please, speak very briefly.

[Translation]

SHRI PREM SINGH CHANDUMAJRA: The Hon. Minister said that this is a small bill. I don't agree with that. This bill is very important and it has come late, but has come on right time. I thank the Government for bringing this bill. I think one of the biggest bloody incidents in the freedom struggle is of Jallianwala Bagh. More than a thousand unarmed, innocent people were killed in one place. It was the day of Baisakhi, the birthday of the Khalsa Panth, to celebrate which they went to the Golden Temple-Darbar Sahib and those unarmed people were killed.

I want to say that our friend Shashi Tharoor ji was saying that Jawaharlal Nehru ji counted the bullet marks there. Later he was made the President of the Trust, but those whose children were killed, whose families were killed and those who took revenge, went to England, went to the house of that Englishman and shot dyer and Shaheed Udham Singh ji took revenge. Has any of his family member ever been made a trustee? Ever thought of making someone from his

family, from his inheritance a trustee? Do chairs have to be placed on corpses? Is it necessary to preside over the cremation ground? This is the legacy of the Congress.

I am upset with the minister; I wonder that he did not take the name of the party who was presiding it. Everyone knows that the party which presided over the trust was a national monument, what has it done for it?

Deputy Speaker Sir, I am thankful to Hon. Minister of Home Affairs Shri Rajnath Singh ji, earlier this trust made a rule so that the statue of Shaheed Udham Singh ji was not allowed to be brought there. We raised our voice here. But the Hon. Minister of Home Affairs put the statue of Shaheed Udham Singh ji at the gate of Jallianwala Bagh after 70 years by overlooking such rules and regulations.

I agree with my HON. friend. Where this bill has come, I request the government of India to bring a resolution, I want to tell the leaders of all the parties, a resolution should come from the government that the British government should apologize for this bloody act. The bloody incident should be prevailed upon for seeking apology same as Kamagatamaru's ship was returned by Canadians. They brought them to the Budge-Budge bank in Bengal and killed them. Canadians apologized for this, so why can't the British government apologize? We should use this.

Mr. Deputy Speaker, I would like to say another thing that in this country, Bharat Ratna is given to political leaders, journalists and others, if anyone is truly entitled to Bharat Ratna, then it is Shaheed Udham Singh and Shaheed Bhagat Singh. The law that Shaheed Bhagat Singh made after being influenced by the bloody incident of Jallianwala Bagh, he came here, threw bombs sitting on chairs there and I want to say that to commemorate it, Shaheed Udham Singh and Shaheed Bhagat Singh should be given Bharat Ratna.

The hundredth year that we are going to celebrate, I would like to request the Hon. Minister that the light and sound program used to be shown there, it was stopped, it should be started again. Our history should be taught in our textbooks. Shri Mahtab ji read it in textbooks. It is sad that we are taught about Aurangzeb, Babur, Humayun, but generals like Sardar Harisingh Nalwa and Shyam Singh Attari, who blocked the way to the Khyber Pass, people used to come from Afghanistan through that route, who used to loot the honour of the women of India, loot the gold of temples, the names of the generals who blocked their way are also not taught in the books.

Today when we are going to form a trust, it is not a trust of the National Head Magazine, it is the National Monument. It should have a sense of nationalism. In this, the headship of one family, which was running for 70 years, was abolished by this government. I would like to congratulate the government for this and would like to honour and pay homage to those martyrs.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE AND MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR.MAHESH SHARMA):Hon. Deputy Speaker, I

would like to thank all the Hon. Members who agreed that those who sacrificed their lives in the freedom movement of the country and rising above the party line, all were of the opinion that those who sacrificed their lives rising above the religion-caste-community were the people of this country, the people of this great India. Let us tell the coming generations about their martyrdom. Let us continue to tell their martyrdom to the younger generations to come. Therefore, Tharoor Saheb raised the issue of Jallianwala Bagh of 100 years which is coming on 13th April. I want to tell them that three issues have come up. I want to ask where is the objection on these three? I clear issues before you – Bhartuhari ji - the talk is of only removing three nominated members before five years? I want to tell about the three members who are nominated by the government. Shri Virendra Kataria ji, Smt.Ambika Soni ji and Shri HS Hanspal ji - these were the people nominated by the then government. Shri Mukherjee ji was appointed as the trustee of that trust. Our government respecting that government - their term ended on 26 May - we did not

remove them even a day before. We waited for the date of 26th May. May be we wouldn't know what they might have done. We waited for 26th May. We were in constant touch with Harsimrat ji, Chandumajra ji and everyone. We said no, they were wrong. We were also suffering. Just like you went, I went three times. I felt it was not being maintained the way it should be. The light and sound show was in a very bad condition. We decided on that, released Rs 24 crore immediately and improved its infrastructure. Arrangements have been made to perform new digital light and sound shows on it - which will be certified by Historians. Work on that has begun. So the subject of nominating these three people was limited to these three people only.

We have brought up the second topic of LOP. You tell me, if LOP was mere a word and our sentiment was bad for the Congress, would we have let it go? It is not our fault. Ask the people of the country why your misery has happened that you are not worthy of getting into the LOP situation. Ask crores of people of the country that today the Congress party, which is going to write in its history that they made a huge contribution. Shashi Tharoor Ji, we have respected that. We have given this word, that instead of LOP, it should be given to the leader of the largest party.

[English]

SHRI K.C. VENUGOPAL (ALAPPUZHA): It is not a question of the largest Party....*(Interruptions)*

DR. MAHESH SHARMA: I hereby question, why should the Head of a particular political Party be the Trustee there....*(Interruptions)*

HON. DEPUTY SPEAKER: Mr. Minister, you address the Chair.

... *(Interruptions)*

[Translation]

DR. MAHESH SHARMA: Why the head of a political party?...*(Interruptions)* Now the question is, we have not removed their people till 26 May ... *(Interruptions)* But I also want to tell their deeds. ... *(Interruptions)*

Deputy Speaker Sir, on 16 May, 2014, this government was given a majority by the people of the country and the mandate was that the government will be changed in the country. ... *(Interruptions)*. On 16 May, 2014, the country knew, the world knew that now the government is being changed. I want to tell you a shameful incident.

[English]

HON. DEPUTY SPEAKER: Mr. Minister, you please address the Chair.

... *(Interruptions)*

[Translation]

DR. MAHESH SHARMA: The Chairperson of Nehru Memorial was changed on the evening of 16th May and three signatures were signed in one day - Cultural Secretary, Cultural Minister and Prime Minister of the country Manmohan Singh. ... *(Interruptions)* The President of Nehru Memorial was appointed for 13 years. ... *(Interruptions)* We did not do that. ... *(Interruptions)* We waited for 26 May, we waited for four years out of five years of government, then we have brought this change.... *(Interruptions)* I understand that respected Nishikant Dubey Ji, Sugata Bose ji, I thank you for what you said. ... *(Interruptions)* You said we should rise above the party line and talk. ... *(Interruptions)* We are saying the same thing.

Mahtab ji, I understand that I have cleared your subject. Thank you Harsimrat ji, you have always been our inspiration in this. Arvind Sawant ji, I respect your sentiments and assure you that this government will not accept any kind of pain on their martyrdom. We celebrated 150 years of Mahatma Gandhi Ji. We celebrated the 125th five memorials of Ambedkar Ji. We celebrated Sardar Patel. We celebrated Subhash Chandra Bose's birthday. We celebrated 550 years of Guru Nanak Dev Ji. We are celebrating 350 years of Guru Gobind Singh Ji. We are celebrating two hundred years of Guru Ram Singh ji. After all, what do these

people want to ask? Rajesh Bhai said something and left. It was the Congress. We were born fifty years later, it is not our fault. Those who were born fifty years ago, hundred years ago got a chance to fight for freedom. It was our misfortune that we did not get a chance, but it does not mean a sense of dedication to our nation is somewhat less. After independence, our government under the leadership of Narendra Modi ji is fulfilling the dream of the great men who left the unfulfilled dream of making India as envisaged by martyrs. We are also honouring those martyrs and we are also celebrating their anniversaries etc. You talked about the INA, Red Fort. Get full information. The place inside the barrack where the debate started by INA, today it has been given respect by this government. In the barrack where the hearing of INA was held, a grand museum has been built in the name of Subhash Chandra Bose, Jallianwala Bagh, Yaad-e-Jallian and in the name of freedom fighters a grand museum has been built there. I would like you to go and see who Subhash Chandra Bose was. Chandu Majra ji, thank you very much and thank you very much to all those who participated in this debate. I understand that by rising above the party line, all the three changes we have taken are in the interest of the country, in the interest of this institution. In respect of all our martyrs, rising above the party line, the country is one, those who have been martyred in the name of the

country were the people of the country. They were Hindu, they were Sikh, they were Kichloo Ji, they were Muslim, they were all. Respecting them, I appeal to the House to pass this bill. ...

(Interruptions)

[English]

HON. DEPUTY SPEAKER: I will call your name to move the amendment. I will call you to speak. ... *(Interruptions)*

SHRI K.C. VENUGOPAL: Hon. Deputy Speaker, Sir, this piece of legislation has been brought by the Government only for one purpose, that is, to remove the Congress President from the Trust. It is only for that purpose. You know about the freedom struggle. The Jallianwala Bagh struggle was led by the Indian National Congress. Everybody knows about it. Those who have studied the History of India know about it. The BJP does not know about the freedom struggle. Their leaders did not participate in the freedom struggle. They supported the killers of Mahatma Gandhi. Now also they are justifying the killers of Mahatma Gandhi. This is negative politics.

Hon. Deputy Speaker, Sir, this is a clear-cut negative politics. They can remove the Congress President from the Trust for one month. They can remove him, but, the country and the people will

decide who will be going to the Trust. Therefore, as per the directions of my Party leader, we are walking out.

14 14 hrs

At this stage, Shri K.C. Venugopal and some other hon.

Members left the House.

HON. DEPUTY SPEAKER: The question is:

“That the Bill further to amend the Jallianwala Bagh National Memorial Act, 1951, be taken into consideration.”

The motion was adopted.

The House will now take up clause-by-clause consideration of the Bill.

There is an amendment to clause 2 by Shri K.C. Venugopal. He has already left the House.

The question is:

“That clauses 2 and 3 stand part of the Bill”.

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1

Short Title

Amendment made:

Page 1, line 4,-

<i>for</i>	“2018”
<i>substitute</i>	“2019”.(2)

(Dr. Mahesh Sharma)

HON. DEPUTY SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,-

<i>for</i>	“Sixty-ninth”
<i>substitute</i>	“Seventieth”.(1)

(Dr. Mahesh Sharma)

HON. DEPUTY SPEAKER: The question is:

“That Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

DR. MAHESH SHARMA: I beg to move:

“That the Bill, as amended, be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

HON. DEPUTY SPEAKER: The House stands adjourned to meet again at 3.00 p.m.

14 17 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

[English]

15 01hrs

*The Lok Sabha reassembled at One Minute past Fifteen of the
Clock.*

(Hon. Speaker in the Chair)

[Translation]. . . (Interruptions)

HON. SPEAKER: We only do what has been amended by the
Rajya Sabha.

. . . (Interruptions)

[English]

HON. SPEAKER: Consideration of amendment made by Rajya
Sabha – *[Translation]* It's just a date and nothing else.

. . . (Interruptions)

15 02 hrs

***PERSONAL LAWS (AMENDMENT) BILL, 2019**

Amendment made by Rajya Sabha

[Translation]

THE MINISTER OF LAW AND JUSTICE; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Madam Speaker, this is a very small thing. Republic's 69 year has to be 70 years. I move the bill for that.

[English]

Madam, I beg to move:

“That the following amendment made by Rajya Sabha in the Bill* further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956, be taken into consideration:-

*The Bill was passed by Lok Sabha on the 7th January, 2019 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 13th February, 2019 and returned it to Lok Sabha on the same date.

ENACTING FORMULA

1. That at page 1, line 1, *for*the word “Sixty-ninth”, the word “Seventieth” be *substituted.*

HON. SPEAKER: The question is:

“That the following amendment made by Rajya Sabha in the Bill further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, forthe word “Sixty-ninth”, the word “Seventieth” be substituted.”

The motion was adopted.

HON. SPEAKER: We shall now take up amendment made by Rajya Sabha. I shall now put amendment No. 1 made by Rajya Sabha to the vote of the House.

The question is:

“ENACTING FORMULA

1. That at page 1, line 1, forthe word “Sixty-ninth”, the word “Seventieth” be substituted.”

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendment made by Rajya Sabha in the Personal Laws (Amendment) Bill, 2019, as passed by Lok Sabha, be agreed to.

SHRI RAVI SHANKAR PRASAD: Madam, I beg to move:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

15 04 hrs

VALEDICTORY REFERENCES

[Translation]

HON. SPEAKER: Now let us begin. *[English]* Now, we will start Valedictory References.

[Translation]. . . (Interruptions)

[English]

HON. SPEAKER: Now, Shri K.C. Venugopal. After you, Dr. M. Thambiduraiji will speak.

... (Interruptions)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam Speaker, I would like to thank you for your kind attitude towards the Opposition. *...(Interruptions)* Even though, the Government is not ready to approve us as a recognised Opposition Party, we cooperated in a larger way for a healthy legislative process. Of course, these are going to be the last minutes of the 16th Lok Sabha. *...(Interruptions)* Even though we have limitations, we have reservations to several legislations which were brought by the Government, the role of the Opposition is to convey the sentiments of the people of the country, to the Government, through you, Madam. At our level, we think we have done a good job in that area. Though there are some issues, I am not going to narrate them here. In democracy, we say that Government

has its own way and the Opposition has its own say. That is the essence of democracy.

We, as Indian National Congress, tried to cooperate with you, Madam, and also with the Government in each and every legislation and in all Government business. At the same time, we are very much for expressing the general sentiments of the people. Sometimes, we had to take some aggressive steps also. On such occasions you advised us and you used to criticize also in stronger words sometimes. For a healthy democracy, we feel that our job is to express the sentiments and anger of the people in this august House. That is the role of the Opposition. During the previous Lok Sabha also, the party that sat on the Opposition Benches did the same thing.

Now, our future lies in the hands of the people. We are going to face the electorate. We think that the people would take their own decision based on what this Government has done during the last five years. We have very good expectations from the people.

Madam, we, the Congress Party, are very much thankful to you for all the cooperation and opportunities extended by you during the last five years. We also thank all the Ministers. We, along with all other Opposition parties, are united and fight the elections together. In the end, I sincerely express my thanks to all of you. Thank you.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR):

Madam Speaker, I rise to express our gratitude from the core of our heart. The Sixteenth Lok Sabha was full of excitement, tensions, anxiety, agitations, few good quality speeches, few unwanted and unexpected economic decisions and many other activities. All this brought life to the House.

Madam, you have been successful in bringing the situation under control and sometimes you could not. But your patience is remarkable and praiseworthy. Following the traditions of parliamentary democracy, I always expressed my view when you convened the meetings of Leaders of Parties that the House belongs to the Opposition. But in this House, we could not feel this vibration because many times the Ruling Party, with their brute majority, actually tried to gag the voice of the Opposition. But you stood up for us and gave opportunity to us on many occasions. We express our gratitude to you.

Madam, I am personally grateful to you. When the demonetization measure was taken in 2016, during the Winter Session, I took a major lead at that time and Parliament could not function even for a day. When I was sent to jail, you are the only person who talked to my wife because I have no other family, we are a two-member family. You enquired with my wife about my

health condition. I was very badly affected. God has saved me from a very serious and dangerous condition.

Madam, I wholeheartedly feel that I do not know what will happen after elections, whether they will come to this side or we will go to that side. We are in expectation that we will go to that side. So, naturally, we will miss you at that time. I will also be interested to know from you personally whether you are going to contest again or not in the coming Lok Sabha elections. I always want that you stay in good health and you live long Madam Sumitra Mahajan. This is my prayer to God. Our personal attachment which we set up, I am of the opinion that it will certainly continue.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I recollect the day when I was sharing the Bench along with Mulayam Singh Ji, where today Chandrakant Khaire Ji and Ananth Ji are sitting. The day you took the position of the hon. Speaker in that Chair, that day I had mentioned that we have seen very few women who have presided over the administration in India and most of them have excelled. I mentioned about Maharani Ahilyabai of Indore, who was a devoted person to the religious fraternity, had compassion for her subjects, and also wielded tremendous power to make things change in her society. Whenever we look back to history, that period shines in a very glorious way. Though she very much hailed from the Central Indian part, she had her influence throughout the nation, even Odisha was influenced by her. During the last four years and ten months, we have seen you exhibiting that sane vibrance, while you are presiding over this House. You are compassionate, but at the same time very resolute and that has made the 16th Lok Sabha more fruitful. During this 16th Lok Sabha, the country witnessed, after a lapse of 30 years, a Government which had a mandate of the full majority. The last this Lok Sabha had witnessed in 1984, when the Treasury Bench had more than 410 Members. But after that, the country repeatedly gave a fractured mandate. So, should we blame the people for that or it was because of the fact that there was fracture in our politics that was getting reflected in the House. Political scientists will be debating on those issues. But in 2014, the country gave a full majority, and at the

same time, we should also understand the country also gave a fractured Opposition. It was in such a situation, the major Opposition Party did not get the requisite numbers to be the Leader of Opposition. I would only hope that in future such things do not happen again. In 2014, Biju Janata Dal became the fifth largest party in Lok Sabha. We were, because of you, Madam, able to ventilate our point of view, hopefully forcefully, in this House whenever the situation asked us to do.

I would also mention here, Madam, that during these days in the 16th Lok Sabha, many changes have been made and a new history has been created. But there are certain instances, which we should forget as bad dreams. It is necessary, today, that we should do away with blame game, and we should look forward to 2022 when this nation will be celebrating its 75th Anniversary of Independence. This is the year, as I had said earlier also, when we will be celebrating many historic moments; and I would hope that when this country will be going to exercise its mandate, a new era will emerge and that morning will definitely be for a better tomorrow, for a better nation-building.

With these words, I commend to you, Madam, that the manner in which you presided over this Lok Sabha, it has added a glorious chapter to our parliamentary history.

Thank you, Madam.

[Translation]

SHRI ANANDRAO ADSUL (AMRAVATI): Respected Speaker Madam, today is the last day of our session and you have given a good opportunity to speak on the last day. We feel proud whenever you sit on the chair. The reason is that first you are Marathi and later you are from Indore. Whatever was the tenure of Quarter to five years, it was really good, very good tenure. Many works have been done by our government for the welfare of the country and the people. We should accept this, whether it is the opposition or the government side. I have mentioned many times that our Prime Minister has taken the status of our country very high in the world. And we feel proud of that. Whenever we come to the House, good topics are discussed and the output of the discussion is also good. I have also been elected to this House five times. When our NDA government was formed, our number in the government also increased. Our 18 MPs have got elected of Shiv Sena and whatever support we should give, we have tried with an open heart. Therefore, our ministers who are from the ruling party can also build good relations. We love each other, we understand each other. Whoever our elders are, our respect towards them was, is, and will remain there. Just yesterday, the portrait of late Atal ji, which was inaugurated by his Excellency the President, we all were there. We also liked it very much, we will remember him

forever whenever we visit our Central Hall. Elections will come and go, defeat-victory keeps happening.

We will definitely expect that our next government will once again be an NDA government with a majority. We also expect what respected Mahtab ji raised that the opposition should also be strong and the opposition should also have its own legal leader of the opposition. If India is the largest democracy in the world, then if we have to walk firmly, then it is necessary to have the opposition along with the ruling party. I expect this, we have a different culture of always creating ruckus. This is not in anyone's interest. When we go to the village, the people of the village panchayat tell us that you sit in such a big house, if we create ruckus here, what difference does it make? The picture that is going of our Parliament is not good. We have all the rules. Whatever we have to say, whatever we have to do, according to the rules and regulations, we can do what we have to say and do. If someone has said something wrong, we also get a chance to answer it. I believe that it is also necessary for us to do this,.

Madam, you have always treated me and my colleagues and everyone else equally, I have never seen that you have shown any partiality towards anyone. You have given everyone a chance to speak. I want to thank you very much for this. Right now this

Chair is a big post, but if something else can happen next time, may God give you, I also expect this.

SHRI RAJESH RANJAN (MADHEPURA): Above this is the President.

SHRI CHANDRAKANT KHAIRE (AURANGABAD): She should be the President.

HON. SPEAKER: You please do not speak.

SHRI ANANDRAO ADSUL: Along with this, I would also like to thank the Prime Minister, respected Ministers, all my colleagues, all my colleagues in the opposition, and in the coming elections, they should come and then run this House according to the rules, I expect this. Thank you.

[English]

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR):

Madam Speaker, let me thank you one last time in the 16th Lok Sabha for allowing me to speak.

I rise on this occasion to express my gratitude. My journey, and that of my fellow party members in the Telangana Rashtra Samithi as well, started only because of our leader K. Chandrashekar Rao who deemed us fit to represent the people of Telangana. We have highlighted the tremendous works carried out in our state and have worked hard, to our best, to represent the aspirations of our people. We have steered the debate of this house in a constructive manner. Our voices have cut through the ruckus of this house and we have fought for the rights of our people. When I say the rights of our people, *[Translation]* I want to remind you that after a lot of struggle, after 14 years of struggle, 11 Members of Parliament, I can say that the warriors of Telangana fought, we set foot inside the 16th Lok Sabha. The day we came here, we came with great expectations and we requested you that you are our Tai, like our mother and we are a very new state, our small state.

Right now we are emerging and give us a chance. You gave us a lot of opportunity, you gave us a lot of opportunity to talk. We are very satisfied with that. You gave us so much opportunity that

other partymen were wondering how Jitendra gets so much opportunity, how he raises his finger and gets a chance. But, when we came here after fighting there for fourteen years, our fight started here from the very first day. On the first day itself, seven of our mandals were taken to the Andhra Pradesh side by imposing an ordinance. We also fought on that ordinance that these seven mandals, these tribal areas, are ours. The Prime Minister and Ministers who were here at that time had another idea about us. Who were the friends, who were the enemies, they could not identify them. But, gradually they came to know that we Telangana people are always a friend and we are heart-to-heart people. In this manner we started our behaviour and we went to every ministry and every minister and made our legitimate demands. We have not asked for a single unreasonable demand till date. We demanded what we were supposed to get under the State Reorganisation Act. We raised slogans many times inside the house, we brought placards, but we never violated the decorum of the House. We have taken hardships on ourselves and by explaining to you with love that let AIIMS be opened there, let the High Court be established there, let all the environmental clearances for our irrigation projects be accorded, let railway work be done there, let finance work be done, we took everything with love from you. We are very grateful for your support.

Madam, we were 11 MPs earlier and added 3 to that 11 so we became 14 MPs here, but we think that in the next Lok Sabha the TRS party will win all the 17 seats. We are going to come on all 17 seats and we will come again. In the same way, you support us, the way you treated us like a mother, benefited our Telangana, in the same way you will give us more benefit. We have done a lot of work, but there is one more.

I want to make the last request to the Prime Minister. This is the last one. I would like to speak from this forum that if the matter of our Bison Ground, which is pending before you, the Defence Land, may also be sanctioned to us, then gladly the task assigned to me as the floor leader inside the 16th Lok Sabha, I would understand that they have been completed.

I wish that this happens before the completion of this session, we get the Bison ground. I am demanding this because a luxurious secretariat building has to be built inside it. We also have to fulfill the dream of our Chief Minister by building a separate secretariat building of Telangana.

Madam Speaker, I thank you for giving me the responsibility to become the Chairman of the Food Committee. By becoming the Chairman of the food committee, with your support and blessings,

I understand that I have fed Hyderabadi biryani to everyone in this house.

Hon. Speaker : Did it bring more strength to fight?

Shri A.P. Jitendra Reddy:Madam, not only Hyderabadi biryani, but also with the cooperation of Piyush Goyal ji, because he is also the Railway Minister, so we met him, discussed with him and kept the food of every state, so that no one gets angry. By keeping one day Punjab Food Festival, one day Karnataka Food Festival, one day Andhra Pradesh Food Festival, one day Madhya Pradesh Food Festival, one day Rajasthan Food Festival, every week we fed good food under rotation. I know that one day the Prime Minister praised that your food is very good. This is how the House is run. The work that has been done while laughing, praising and criticizing, a very good house has been run under your chairmanship. *[English]* Thank you very much. I hope that all of you come back in the Seventeenth Lok Sabha and we all will meet again. Thank you. Jai Telangana. Jai Bharat.

[English]

SHRI P. KARUNAKARAN (KASARGOD): Madam, this is the last Session of the Sixteenth Lok Sabha. I am sorry to say that I was unable to attend the House last week fully because of severe fever and chest infection. But I thought I should come here before the Session ends.

Madam, there are a number of inspiring occasions as well as emotional occasions that you have witnessed for the last five years. As stated by other Members, it is the duty of the Opposition to raise the issues of the people. Sometimes, it may be in the form of shouting or of coming to the Well. I always remember your smiling face. Sometimes, you may be angry but you are unable to hide your smile even when you are angry. Of course, as far as the Chair is concerned, it is really a herculean task when such issues come up because there may be contradiction of interest on both the sides, from the Treasury Benches and also from the Opposition. I think the Opposition has participated in almost all the legislative business and also, day-to-day we have raised other issues.

It is said that the essence of democracy lies in discussion, debate and decision, and it is possible only if both the sides co-operate. There are a number of occasions where we felt that the rules of procedures were violated. As you know well, Madam, in order to conduct the

business, there is the 'Rules of Procedure'. Many times, we are forced to question when the rules of procedure are violated but you are unable to do it. We know why such situation has come. Anyway, of course, people have witnessed these discussions either in the form of legislation or in the form of decisions on other issues. I am sure democracy in our country, no doubt, would not be shaken. There may be attempts from any side but the people of India would not tolerate any kind of attempt to weaken the democracy. The essence of democracy is the secular nature. We should not forget that at any cost, because lakhs and lakhs of people have fought and also sacrificed their lives for the success of democracy. That is why, we are sitting here and conducting these businesses.

Madam, we could not forget your great contribution, especially, in the last five years. As far as I am concerned, I have experienced over the other periods also. There may be a number of such instances where the Opposition and the Treasury Benches came in contradiction. So, it has become the duty of the Chair to keep the House in order, and you have done a lot of works on this issue.

Madam, I would like to say about only one issue before the Prime Minister. I have got three chances to raise the flood situation in Kerala. Madam, you yourself have allowed me thrice. Others have also raised that issue.

I am sorry to say still Kerala has not addressed the damage that was caused. We lost Rs.31,000 crore. We lost the valuable lives of

about 300 people. I request, especially, in the last Session of this sitting of Lok Sabha, that our Prime Minister and the Government should show some more kindness to the State of Kerala. Though it is a small State, it is known to all, either in the matter of education or health or of any other issues.

We have a federal set up in our country. Federal set up does not mean that only one side gets stronger. There should be a strong Centre as well as strong States. When the States face difficulties, the Centre should come forward. I think the Prime Minister and the Government should take such a positive attitude.

We know that we are nearing the General Elections. Of course, when we discuss things, there may be different views and that is natural. At the same time, whatever may be the discussions or the propaganda, the democracy in India should win. The Members of this House may come again or not, which does not matter, but one or the other Government will continue. In such a situation, we should have a very strong will as far as Members are concerned.

Madam, on behalf of my party, I thank you for your very great contribution in conducting the business for the last five years. Thank you.

[Translation]

SHRI MULAYAM SINGH YADAV (AZAMGARH):Madam Speaker, I am very grateful to you. Now the House is going to be dissolved, how many members will come again after winning, how many will not come. So today is an important day. We wish that all the Hon. Members who are here now come back victorious, this is my best wishes.... *(Interruptions)*. But the biggest thing is that running the House is a very difficult task. The chair you are sitting on, it is very difficult to satisfy the leaders and members of the entire House. Not everyone can be satisfied. We have experience when we talk to people, but I must say that you have tried to run the House very well.

I want to congratulate the Prime Minister. Prime Minister, you have also worked together and worked for everyone. It is true that whenever we met you, we asked for some work, you ordered at the same time. I respect you here and respect that the Prime Minister has tried his best to take everyone along. The way you have run the government, keeping everyone happy is a very difficult task, yet no one speaks against your paper, does not comment on you. So I congratulate and thank you very much. I want all the Hon. members to win again. This is our wish, this is my best wishes too. I also want that we cannot get such a majority.

Prime Minister, you become the Prime Minister again. We are all with you in this House.... *(Interruptions)*

We want everyone to be healthy, all the Hon. Members sitting in the House to be healthy, then everyone should run the House together, this is my wish. We have three principles. ... *(Interruptions)* Congratulations, I congratulate you. This chair is very difficult, it is difficult to satisfy everyone, but you tried. I would also like to congratulate the Prime Minister. The Prime Minister has always tried to please everyone and do the right thing. That is why we are congratulating you on this occasion, but the Prime Minister, I also want to congratulate you.... *(Interruptions)* I wish all the Hon. members to win and come back again.

[Translation]

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN):Hon. Speaker Sir, I would like to first of all thank you as Speaker and for the wonderful manner in which you have conducted business in the Lok Sabha for the last five years. I would like to thank the Secretary General, the officer, the staff and even the watchman. A big thank you to the friends of media. I also want to thank all the friends of the opposition.

Mr. Speaker, we have been here since 1977, came to the Lok Sabha nine times, went to the Rajya Sabha once. Today is the last day for us. After that, everyone will go to their area. Parliament is not only the largest legislature but also the biggest Panchayat forum. It is natural that people who come from villages put the problems of the villages in the House. All are bound within their own limits. The government is bound within its own limits, the opposition is bound within its own limits, and the Chair also has its own limits. Despite this, it depends a lot on the Chair. This is the last year of the Lok Sabha and the last year of elections is similar to Holi. Which color comes from where, and where is it thrown? The election will be over and then everyone will sit in this House wearing clean clothes.

I would like to thank the Hon. Prime Minister very much. Not because we are in the NDA, we are constituents of the NDA. Prime Minister, you may get angry, I say that even if there is a delay in taking time from Hon. Prime Minister, because Hon. Prime Minister keeps working for 24 hours, sometimes he stays in the plane for 20 hours. Once you take five minutes from the Hon. Prime Minister, he gives 25 minutes. Mulayam Singh Yadav ji has been our leader, we were in the socialist movement, we have been MLAs since 1969. Even if the opposition sees him harsh from above, I agree 100% that once I meet the Hon. Prime Minister,

there is no complaint. The work done by the government is similar to that of henna. The henna leaf is very green but when pressed, it turns out to be red. The work of the government should be like a henna leaf in conduct, speech, behavior but should always be firm in action. Whatever action they have taken in the last five years will prove to be in the time to come, no matter how much they criticize today, on GST, demonetisation and surgical strikes.

We come from poor families. What is the government doing? Any party should tell about the farmer, the MSP has been increased, the crop insurance scheme has been implemented, there has been talk of doubling the income of the farmer by 2022, the assistance amount of Rs.6000 will be given to the farmer, not only this, the agricultural laborers will also get it. Rs.3000 will be given to the poor after sixty years in the unorganized sector for the first time, this is a very historical step. There are many schemes like this. What the family needs - house, house by 2022. Then there should be lighting - electricity in every house. What is the third - Toilet - Toilet in every house. The fourth thing you need - the gas stove, it's done. The fifth thing is about health, five lakh rupees to 50 crore people, it is not an easy thing.

There are Mudra Yojana, there are many other schemes, which we do not remember is standup scheme, startup scheme, Jan-Dhan Yojana. But, the biggest thing that has happened after

this, madam we have been here from 1977, we have come out of the socialist movement. Mulayam Singh Yadav is also from the same movement. We never did politics of castes. We were definitely born in the downtrodden class, but we always considered Babasaheb Ambedkar as our leader, kept fighting for SC, ST by following his ideals, fought for Mandal Commission. There was a desire in my mind that the poor people of the upper caste should be brought in the same category. Today we are happy that Narendra Modi ji's government has abolished the SC/ST Act, which was lying, for which we have heard abuse, but the SC/ST Act, which was enacted in 1989, was abolished in the Supreme Court. The Act was passed unanimously in the same Parliament. The work of granting constitutional status to the OBC Commission was also done in this Parliament. Thirdly, as regards the poor people of upper castes, ten percent reservation was also given to them. ... (*Interruptions*) I will finish in a while. As I said, everyone used to take the name of Babasaheb Ambedkar. Babasaheb Ambedkar's 26, Alipore Road, Nagpur and London houses were purchased and a museum was built. The museum was built not only of Babasaheb Ambedkar but also of Iron Man, Netaji Subhas Chandra Bose and many great men. This social harmony and our economy has gained fame in the country and abroad. I would like to say that the people of the country are great,

the opposition has done its work for five years, we have also done our work for five years. People call us meteorologists. We said three years ago that there is no vacancy for the post of Prime Minister in 2019. You guys work very hard for 2024, prepare. We will come again and complete the incomplete work under the leadership of Narendra Modi Ji. Again, thank you so much.

[English]

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI):

Madam Speaker, thank you very much. On behalf of my Party I thank you and the Minister of Parliamentary Affairs for the five years that we have spent together. We have had our good moments and some sober moments. I think, through you, we got an opportunity to learn so much. The Speaker's Research Initiative has been one of the main contributions in the last five years and helped all of us to make better speeches. So, I congratulate the entire Speaker's Office and the SRI for the contributions that they have made. I would like to thank you especially and would like to compliment you for bringing in the Opposition in the two big Conferences that you had organised. We had an opportunity of meeting legislators from all over India. I think we all learnt so much through you and through these two Conferences that you had organised.

Today, I definitely would like to pay homage to the late Anantha Kumar Ji. For the five years that we had been there and every time the quorum was incomplete, the one man I miss today is Shri Anantha Kumar Ji. Shri Tomar and Shri Meghwal have tried their best to keep the whole flock together and work together. But I would like to pay deep homage and condolences to his family and remember his smile always. Thank you.

[English]

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRIMATI HARSIMRAT KAUR BADAL): Madam Speaker, on behalf of my Party, the Shiromani Akali Dal, I would like to congratulate you on the last five years of your performance being par excellence. I think you had done a commendable job in the way that you have run this House. I know that you are one of the longest serving woman Members. I think, probably out of very small number of women that are here, you are one of the longest serving woman Members. As a second time M.P., it gave me great pleasure to see for the second time a woman on the Speaker's Chair.

I know that we all thought that our favorite Tai, when she sat on the chair with her soft face, might be too soft for this Chair. But you have shown that you are made of steel. That is why I think that everyone, be it is a small party like mine with very few speaking members or a big party or any of the opposition parties, agrees that you have run this House impeccably and given everyone a chance. I too thank you for that. I think you have proven that the daughters of India *[Translation]* whether young or elder, are not less than any man *[English]* and You have run this House better than any male Speaker. I can say that when my husband was an MP, I used to watch the proceedings. Some of the

men used to sit in your chair, and I used to wonder how anyone had the guts to even speak in front of them because they were so intimidating and rather rude at times. But I must compliment you.

It reminds me of the first time in this House, in this Government when I became a Minister; it was day two of the Parliament and my question was at No. 1. So, you can imagine, a first time Minister, a second time MP and on day two having to answer the question and I know how nervous I was. But your two words of praise after that, gave me that strength and the commitment to ensure the work even better.

I would also say here that, being in that post when the ruling party is in such brute majority, then to give everybody a chance and make them feel that their voices were heard, I think really that credit goes to you. You probably realised over your eight terms that how important it was for everyone to be heard.

I would also like to take this opportunity, on behalf of my Party, to thank the hon. Prime Minister. I know that people say a lot of things. But I would say on behalf of my Party that it is only because a party came in with a strong majority, there were certain decisions which took place, which were not being able to be taken over the last 70 years. Though I congratulate the Prime Minister for a number of those decisions, I will not get into the politics.

When I speak about Shiromani Akali Dal and I speak on behalf of the Sikhs, Madam, I think, this 16th Lok Sabha would be incomplete if I do not highlight the few things which have really touched my community.

Madam, regarding GST on langar, [*Translation*] which is fed free langar to crores of people every year in gurudwaras, this tradition has been going on for centuries and central tax was imposed by all the governments that used to sit here in 70 years. It became an emotional thing for us, because the government of our state gave it a twist and made it like Modi sahab has imposed tax on langar by bringing GST. People started calling it Zaziya tax. This was absolutely wrong, but you know that when rumours spread in our country, they spread like fire and this thing spread so much in our community that Modi Ji did not know which tax he imposed. I thank the Prime Minister. I went and demanded from him, looking at our sensitivities, people say that the voice of minorities is not heard, I would like to say that a small minority whose population will be three-four percent, but such a big thing for us decision was taken is at one meeting, at one time. He gave a decision. Not only for Sikhs, whether it is a temple, a mosque, a gurudwara or a church, wherever free food will be provided to the poor, the Prime Minister has waived its central tax, by bringing a food scheme. This is one thing, but my point will remain

incomplete if I do not talk about Kartarpur Corridor. For 70 years, in one of the gurdwaras of our Sikhs, in the mornings, noon and evenings, all the prayers were offered so that we could have darshan of those gurdwaras from our religious places from where our Guru Nanak Devji started our religion and we could pay obeisance there. Three kilometres away from the border of Punjab, the eyes can see, the ears can hear, but it was never in our destiny to go there. Today, I thank the Prime Minister that this government has taken the decision of Kartarpur Corridor and has also started work there.

This government has worked to fulfill the faith that has been there for centuries. Before today, some government had broken the country and left our religious places there, but I thank the government from the bottom of my heart for the work done by our government to reunite with them.

I don't want to talk about politics in this. I will not even look that way, but formed an SIT to punish the perpetrators of the 1984 massacre. After 34 years, why the talk of referendum 2020 among Sikhs in our country is spreading in the world today, because we had an injustice. After the death of thousands of people, there is no talk of justice, but today the work of healing has been done by the SIT and the court and the guilty people are going to jail. Due to this, a huge work has been done not only for the peace of the

country but also for the peace of the border state. This work has been done only because a strong government has come, a decisive Prime Minister has taken many decisions for the betterment of the country, the biggest of which for me is that the MSP of farmers has been increased, for this I would like to thank from core of my heart..

Madam, I would like to thank you once again that the way you have run the House by sitting in that chair, navigating with a smile, never showing anger, is commendable and I appreciate you very much on behalf of my party.

[English]

SHRI H.D. DEVEGOWDA (HASSAN): Hon. Speaker, I am so happy that you have called me today to speak. Please do not restrict me to speak only for three minutes. I hope that I have got the liberty to share my experience.

HON. SPEAKER: Okay.

SHRI H.D. DEVEGOWDA: I came to this House in 1991. The Narasimha Rao Government did not have full majority, but even then the contribution made by Shri Narasimha Rao as the Prime Minister and Dr. Manmohan Singh as the Finance Minister with regard to the economic reforms, liberalisation, industrialisation, etc. is immense, and these things have changed. The situation at that time was such that this country was about to go into a debt trap. I used to participate in every Session from that day.

Our hon. Prime Minister is sitting here. Let me be frank that the financial restraints were so much that we had to approach the World Bank and IMF. I am not going to deal with this matter at length, but I would like to mention only one thing. I have seen all the coalition Governments, namely, Dr. Manmohan Singh's coalition Government, late Shri Vajpayee's coalition Government, etc. in these 29 years sitting in this House barring about 22 months as I was defeated in 1999 and I came back in 2002.

I must congratulate your good-self.

HON. SPEAKER: Thank you.

SHRI H.D. DEVEGOWDA (HASSAN): You have given an opportunity to all political parties to express their views before we depart from here.

I have seen Shri Vajpayee as the Opposition Leader; Shri Somnath Babu was the Opposition Leader; Madam Sonia Gandhi was the Opposition Leader; and today, Shri Kharge Ji's Party, though has not got the majority, but even then you have recognised him as an Opposition Leader for the purpose of giving certain decisions on issues like Lokpal and such other issues.

This House never missed the opportunity of debating on the issues of farmers. I would just like to recall my events. This is the 16th Lok Sabha. I came to this House and I moved a 193 Discussion, and your good-self suggested that the Business Advisory Committee (BAC) has to clear it. It was not possible because I approached the BAC Members also, but the matter was not taken up. Why am I telling this? It is because if the smaller Parties, like us, having one Member or two Members or three Members want to discuss something under the Rules, then there are certain procedures.

16 00hrs

You will not be able to carry forward. That is how I have been not given sufficient opportunity to discuss in this House. You know how from the beginning I fought for the farmers. I am not going to deal with that matter now.

The question of corruption issue is not new for us. In the last 60 years, I have been watching. People have come to the conclusion that all politicians are corrupt. This atmosphere is there; irrespective of the political parties, we are all responsible. People have lost trust in leaders. Only for gaining our reputation we are all destroying ourselves. I beg of you, this type of debate about the political office is going to damage the entire system.

Hon. Prime minister is sitting here. In the elections there were some exchanges of words. If you get more than 276 seats, I am going to resign. This is what I told. When he got 282 seats, I went to see him, to offer my resignation. He told me, don't take it seriously. You are one of the experienced politicians, you must not resign. That is what I told him. I met him three-four times. I have no grouse against anybody.

Madam Sonia Gandhi, as Leader of the Opposition, I also watched her performance. Some people would debate on her

citizenship. In these 30 years, let us be honest, that is not an issue. But some people have raised the issue. On one occasion, she was unable to become the Prime Minister.

SHRIMATI SONIA GANDHI (RAIBAREILLY): I didn't want to.

SHRI H.D. DEVEGOWDA: No. Just a second. What has happened, I would tell you. This is not your desire. Some atrocities have happened.

SHRIMATI SONIA GANDHI: That is another time.

SHRI H.D. DEVEGOWDA: Vajpayee *ji* was a great man. He went for a *Prayaschit Satyagraha* near Rashtrapati Bhavan. In Bhopal, I told that Vajpayee *ji* is a great man. Why did he go there to offer one day *Upwas Satyagraha*. It is not going to help; you must take decision based on the constitutional powers. At that time, press people asked me as to why am I asking resignation of Vajpayee *ji*. I told them, why not? They asked: Who is the next Prime Minister? Why not Madam Sonia Gandhi, the Leader of the Opposition? What is the citizenship issue? I myself raised that issue in Bhopal. That is what I am telling.

SHRIMATI SONIA GANDHI: I see.

SHRI H.D. DEVEGOWDA: Let me be very frank. All of us are departing today. There is no personal animosity against anybody.

Here, I met some of the Ministers personally. Irrespective of my position as the former Prime Minister, or whatever maybe, I met personally Sushma Swaraj *Ji*, Rajnath Singh *Ji* is here. Surface Transport Minister is not here. I went to the offices of Commerce Minister, the Railway Minister personally to take up certain problems concerning my constituency and my State. All of them obliged. I am highly grateful to all of the Ministers who are sitting here. I have no ill will about anybody. Today is my last speech. You have given me an opportunity.

I met the Prime Minister four times. Always he used to ask about my health. With happiness I tell you that my health is all right. Age is also one of the factors. Advani *Ji* is sitting here. We were in jail in Bangalore. Always we exchange words with each other. I am grateful to you to give me this opportunity to speak before departing.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): I reached Parliament for the first time with two Members from my Party. I must say today that it has been an enriching experience to see how this great Institution works, how every voice is heard and how every ideology across the country gets space like a flower in the beautiful bouquet.

Although, the five years of the 16th Lok Sabha have been full of disruptions over a range of issues affecting different States across the country, at the same time, several historic Bills have also been passed by the 16th Lok Sabha.

I want to take this opportunity to congratulate our hon. Prime Minister, Narendra Modi ji, on the passage of various important Bills like the ones granting Constitutional Status to the Other Backward Classes Commission, the Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Bill, the GST and such alike and that also talks of a beautiful balance that we have in our Parliamentary Democracy where both the Treasury Benches as well as the Opposition takes sides and taking charge of the House.

That also tells us as to how difficult the job of the Speaker Madam is. I have seen you sit here for longer hours than anyone

of us and be alert all the time listening to each and every word that each one of us says. It is really not an easy thing to do.

I take this opportunity today to thank you, Madam, for giving me several opportunities to speak in the House, to voice my concerns and also to other Members of the House. I express my gratitude towards you for being you and for conducting this House in the best possible manner.

Madam, I represent the Other Backward Castes of India, the marginalised section of society whose voices must be heard in this great Institution – the Parliament of India. I only hope today that in the next Lok Sabha and in the subsequent Lok Sabhas, the voices of the marginalised section of society will be heard and also the concerns of my State of Uttar Pradesh will be paid attention to and taken care of by the subsequent governments.

I want to conclude by saying that India has seen a tremendous leader and a dynamic Prime Minister in Narendra Modi ji and we have more of him to see in future. So, I only hope that the 17th Lok Sabha sees a grand come back of the NDA under his leadership with the *Mool Mantra* of '*Sabka Sath Sabka Vikas*'. Thank you very much, Madam.

HON. SPEAKER: Kaushalendra Ji, please speak for only half a minute. I am sorry.

[Translation]

SHRI KAUSHALENDRA KUMAR (NALANDA): Madam, on behalf of Janata Dal (United), I congratulate you and thank you for giving me the opportunity to speak on every subject not only to me but also to all the MPs for running the Parliament with love and affection.

I also congratulate the Prime Minister of the country. I congratulate and thank him for the slogan of 'Sabka Saath, Sabka Vikas' from Purvanchal to everywhere, for the slogan of corruption-free India.

HON. SPEAKER: Shri Premachandran ji, you had done your last amendment this morning.

SHRI N K PREMACHANDRAN(KOLLAM): Madam, the last amendment is done. *[English]* I want to express my sincere thanks and gratitude on behalf of my Party; I am a single-member party. But I have never felt that I am a single member from my party in the House because of you, Madam. So, I am very thankful to you and grateful to you for giving me such an opportunity.

Madam Speaker, I would like to make one suggestion. All of us talk about the 'discussion', 'debate' and 'decision' but at the same time, there should be 'dissent' also. The dissent of the

Opposition should be respected and honoured. Then only the beauty of the democracy will be there. Unfortunately, the dissent in the form of amendment or cut motions, it is not respected and it is not taken care of. That precedent and convention has to be changed.

Madam, in the Legislative Assemblies, especially in Kerala Legislative Assembly, if an Opposition Member brings an amendment and if that amendment is constructive and positive, I was also a Minister in the State Government, we accept the amendment and we would be thankful to the hon. Member.

Like that, a precedent and convention also has to be set in this House so that constructive and positive proposals coming from the Opposition are recognised and accepted and the legislation as well as the policy making becomes more fruitful and bring benefit to the country.

Madam, I would like to place it on record that though hon. leader of the single largest party, Shri Mallikarjun Kharge, has not been able to speak today owing to throat infection, he has been present in the House from 11 in the morning till now. We have to recognise that and appreciate the way he interacted with the Government, made the demands from the Opposition's side,

expressed the sentiments of the people of this country, at the same time cooperating with the Government.

Madam, we the Opposition played a very constructive role. Yesterday also we passed the Finance Bill. We cooperated with the Government on the passage of Budget. At the same time when the controversial issues came up on the floor of the House, in a constructive way the opposition has cooperated.

I would like to place on record one more thing, Madam, with regard to the services being rendered by the Parliament Library, especially the LAARDIS. How are we Members able to make all our contributions here? It is because of the support provided by the Library. Also, Madam, the Speaker's Research Initiative, which is an innovative instrument brought in by you, has also helped us a lot in bringing the genuine and timely issues of the people before the Parliament. For all this, we are thankful and grateful to you.

Once again we extend our sincere gratitude and thanks to the Government as well as the Opposition, Hon. Speaker, Hon. Deputy Speaker and all the Members of this House. With these words I conclude. Thank you very much.

[Translation]

HON. SPEAKER: Dushyant ji, you speak for a minute.

I request all the ministers that if there is even one amendment of Premchandran Ji next time, then you should accept it.

. . . (*Interruptions*)

[*Translation*]

SHRI DUSHYANT CHAUTALA (HISAR): Madam Speaker, I thank you. I came to this house at the age of 26. The day you welcomed me for the first time, I remember that I was sitting behind there and my legs were trembling, but due to your blessings in five years, today from a party of two members, within a different party, where you gave me a continuous opportunity to speak, whether it is thirty seconds or thirty minutes, even in half-an-hour discussion. I would like to thank you and especially the Deputy Speaker for running this House in such a good manner for five years. If both of you were not there, then perhaps the house that went on for such a long time, sitting till one o'clock at night would not have been possible, you both deserve congratulations for this. Thank you very much.

[English]

DR. M. THAMBIDURAI (KARUR): Madam Speaker, hon. Members, today is the last day of the 16th Lok Sabha. I, in my capacity as Deputy Speaker, would like to take this opportunity to thank all those who helped me in the discharge of my official responsibilities.

First and foremost, I would like to thank the former Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma Jayalalithaa and also our Prime Minister Narendra Modi-ji for discussing, deciding and asking me to take this Chair. I am very grateful to you also, hon. Prime Minister, for giving me this opportunity to take this place. All the other political parties also elected me unanimously and supported me. Because of your support only I was able to manage to run the show under your guidance, Madam.

Also Madam, yesterday was a remarkable day when Prime Minister Modi-ji and others unveiled the portrait of former Prime Minister Atal Bihari Vajpayee-ji in the Central Hall. I served as Cabinet Minister under Vajpayee-ji holding five portfolios – Law, Justice, Company Affairs, Surface Transport and Shipping. I used to sit in the first row at that time along with him. I had that opportunity then and now I am here. Most of my colleagues who were there know me that I served under him as a Minister.

Therefore, when his portrait was unveiled yesterday, I remembered all those things as to how he helped me to implement so many programmes throughout India, especially the four-lane projects. That was the dream of Vajpayee Ji. He gave me an opportunity to fulfil that dream. I took that opportunity. He laid the foundation stone for the project in January 1999 in Bengaluru. That is the occasion when this country got a stretch of long four-lane road because our former Prime Minister helped me and guided me. Also, I feel proud that I had the opportunity to implement that programme.

Madam, there is another historical thing that I want to tell about my Party AIADMK. Madam Jayalalithaa-ji, in 2014 contested in Tamil Nadu all the 40 seats. She made a history by winning 37 seats. Now, we are the second largest Opposition party. It is a historic thing that a regional party got so many seats. It is because of our efforts and of our programmes. That has helped us to come over here and participate in so many debates and so many discussions. She is no more now. That is our problem and we are feeling that. That cannot be filled by anyone. But still in Tamil Nadu, she is in everybody's heart. That will guide us further to proceed in the coming elections. That will help us.

Also, what Mahtab-ji said is one thing and how I became Deputy Speaker is another issue. Generally, Deputy Speaker

comes from the Opposition party. In 1984, when Rajiv Gandhi got full majority and formed the Cabinet, there was no Opposition party. At that time, Telugu Desam Party got nearly 32 seats and therefore could not achieve 54 seats. Therefore, they elected me as the Deputy Speaker at that time, that is, 30 years ago. The history has been repeated now. Modi-ji got the majority in 2014. There is no opposition which could fulfil the 54 number and therefore I have again become Deputy Speaker, Lok Sabha. That is one cycle. As Mahtab-ji said that is one cycle. After 30 years, once again, Modi-ji got the majority. He made me the Deputy Speaker, Lok Sabha. That is the opportunity. Therefore, I do not know whether it is the fate which made me to become Deputy Speaker after 30 years and once again I am sitting here. Next where will I sit, I do not know. I do not mind or worry about it. God alone can say whether I am going to come here or not. People have to decide that. Whichever row I do not know. That is another thing.

I am very grateful to the Prime Minister for cooperating with me. Whenever we asked certain projects for Tamil Nadu, he helped us. At the same time, in the last Budget speech, I vehemently spoke demanding more funds for Tamil Nadu which we are due to get, nearly Rs.14,000 crore. I fought for that also because I belong to a regional party. At the same time, I have to fulfil the expectations of the people of Tamil Nadu. I have to

express my regional feelings also. Even though, India is one, we are all so many parties here representing so many cultures. That is the greatness of the unity of India. Therefore, Tamil Nadu is always the pioneer in bringing so many legislation especially, reservation.

Today, you brought this reservation bill. First in Tamil Nadu only reservation started for the backward classes. That was approved in Parliament when Nehru-ji was the Prime Minister. These things came afterwards only. Therefore, the Dravidian Party especially in Tamil Nadu created this kind of reservation for backward castes people. That is why, we are always fighting for more rights of the States. As the Prime Minister is always advocating, we have cooperative federalism. He was also the Chief Minister of Gujarat. He knows the problems the States are facing. Therefore, he always tells that cooperative federalism is more important. That spirit must be continued. We must not dilute our Constitution by taking over the States' rights and bringing subjects into the Concurrent List as I said yesterday. It should not happen as India is having a different culture. That different culture is very important. It is the fabric and strength of this country. I hope that it will continue. For that only, our Madam Jayalalithaa, and also our MGR – my leader the *puratchi thalaivar* - made me Deputy Speaker at that time. When Rajiv Gandhi was Prime

Minister, he made me. *Puratchi thalaivi* Amma along with Modi-ji made me Deputy Speaker again.

Therefore, I have to be grateful to all of them for giving me the opportunity to sit here. I am also thankful to you that you have cooperated with me and guided me well to do all these things. I hope, this good spirit of cooperative federalism will continue. Our State's rights especially Tamil Nadu rights will be fulfilled in due course of time, whoever comes. Thank you very much.

[Translation]

PRIME MINISTER (SHRI NARENDRA MODI): Madam Speaker, on behalf of all the members of the House and on my behalf, you deserve many congratulations for the patience, balance and smile with which you have run the House for the entire term of this Sixteenth Lok Sabha as Speaker.

Ahilya Bai Ji's life and her teachings have a big impact on your mind. You have tried every moment here to assimilate these teaching and her ideals here. Following the same ideals, sometimes you have made tough decisions by weighing the people on the right side and sometimes the people on the left side. But these decisions were based on values and ideals and I firmly believe that such decision will always be suitable for adopting the best practices of Lok Sabha.

The SRI organization you started, I understand that you have done a very benevolent job for the new members. It has played a huge role in enriching debates, its content and information.

Madam Speaker, in the year 2014, I was also one of those MPs who got elected for the first time. I didn't know its geography, I didn't know where the way was going. I was completely new and looked at everything with great curiosity as to what it is, what it is here? I was observing all this. When I was

sitting here, I was just looking at what these buttons are for and trying to understand. I saw a plate here. On that plate, I have information that before me 13 Prime Minister discharged their duty sitting at this place, but when I saw the plate there are names of only three Prime Ministers on it. Why would this happen, what would be the logic behind this? The great scholars of liberal thought who preach every day will certainly give thought to it and guide us at some point or the other. That is, everything was new to me, so I had curiosity and I was watching.

Almost after three decades later, a full majority government was formed. This is the first time since independence that the without Congress genre a government with full majority has formed. The Congress genre was not there, such a coalition government was formed by Atal ji and without Congress the first government with such absolute majority was formed in the year 2014. This Sixteenth Lok Sabha had 17 sessions. There were eight sessions in which more than 100 per cent work was done. If we look at the average, today we are bidding farewell with about 85 percent outcome. The Minister of Parliamentary Affairs has his own responsibility. Tomar ji is currently discharging it. Initially Venkaiah ji used to see. He has done it efficiently. He is now the Vice President and is also playing an important role as the Chairman of our Upper House. We are definitely missing Ananth

Kumar Ji. I also congratulate all our friends for the work they had done. This is the 16th Lok Sabha, we will always be proud of this, because for the first time in the country, we have the highest number of women MPs.... (*Interruptions*). In this 44 women MPs had also come for the first time and throughout the term it has been noticed that we should register the height of representation, participation and interaction of women MPs in every way. All women MPs deserve felicitation. For the first time in the country, there is the highest number of women ministers in the cabinet and for the first time in the country, two women are representing in the committee related to security, and leading Ministry of Defence and Ministry of External Affairs. It is also a matter of happiness in itself and also that for the first time the Speaker is also a woman, along with this our Secretary General is also a woman. Therefore, the Secretary General of Lok Sabha and her entire team and everyone who handles the entire complex here deserves felicitation. I congratulate all of them. In this House, no one should mean that I am standing here to narrate the achievements of any government. But if we look at the work done by House in these five years, we all have been partners in it. Even while being in the opposition, it has worked to increase its strength. Help has been rendered to it by being on the ruling side. Therefore, all the colleagues of the House have made significant contribution to it.

For us, in the last four and a half years, it is a matter of happiness that today the country has emerged as number 6 among all economies in the world. This has also been a matter of pride for this tenure. We are all partners in this, policy-making has taken place from here. We are ready to knock on the door towards becoming a 5 trillion dollar economy. We are growing at fast pace. For this also, the activities of this House have a big role to play.

Today India's self-confidence has increased a lot and there is great strength to move forward - confidence, this confidence is the power to win and is ability to deal with crises. Today the country is full of confidence. It has played a huge role in instilling confidence in the collectiveness with which this House has carried forward the decision-making processes. Today, all the prestigious institutions of the world and world-renowned institutions keep telling their possibilities regarding the bright future of India without hesitation. This has naturally been the period for the country in which India has carved a niche in the digital world. Many achievements have been made in the field of energy and in the field of energy efficiency at a time when there is talking about global warming all over the World.

In this era of global warming, it is the country which led the International Solar Alliance and the manner in which coalition of

petroleum producing countries has become a pressing force in the world today, the day is not very far when the effect of this decision of India will be visible in the coming decades. With the same strength, the International Solar Alliance is fighting against a global warming and is concerned about protecting the environment, but I believe this tenure is playing a huge role in arranging an alternative life for the World.

India has made its place in the world of space, but launching maximum satellites in this tenure is increasing India's strength for the world. Today, India has become a destination for the world as a launching pad. It is also going to be a centre of economic activity.

In the direction of Make in India, today India is taking many steps towards moving forward with self-reliance in the field of manufacturing. Today India is taken seriously in the global environment. Sometimes I say, people have an illusion whether it is Modi or Sushma ji, our respect in the world has increased a lot during their tenure, the world is being applauded. People would say that, but the reality is something else. The root cause of the reality is a government with absolute majority. The world recognises a government with absolute majority. Our mid-term period of 30 years has caused a lot of damage to the country due to this deficiency in the global environment. After 30 years in the

year 2014, because when a leader of the world interacts with any leader having absolute majority, knows as to what mandate he has. I have experienced one of its own strengths for five years that the country has made a place in the world and its full success neither goes to Modi nor to Sushma ji, the decision of 2014 of 125 crore countrymen is behind that decision.

Similarly, during this period, India got a place in many institutions abroad and was heard abroad. Now let us see Bangladesh - this House unanimously resolved the land dispute. It's done a great job. After the partition of India it became a controversial country, it came as a crisis, but it was also resolved by this House and I think it has been our own specialty that we have done this work together and this message of consensus has become a very powerful message gone to the world. I would like to express my special gratitude to this House for this. I would like to thank all the parties.

Similarly, a new aspect of our foreign policy has emerged. Human rights, human values in the world have knowingly or unknowingly been circumvented to one part of the world, the rest of the people have nothing to do with it. We, as if we are anti-human rights so did our image create likewise. While this is the country that talks about humanity and *Vasudhaiva Kutumbakam*, do not know why such an image has been created. But in the last

five years, we will see that there has been an earthquake in Nepal, there has been a water crisis in the Maldives, there has been a cyclone crisis inside Fiji, there has been a sudden cyclone crisis in Sri Lanka, there has been a disaster in Bangladesh due to the people of Myanmar or whether it has been the case of bring back thousands of stranded people in abroad or in Yaman. We evacuated people from 80 countries in Nepal and sent them safely. In this way, India has played a big role in humanitarian work.

Madam, Yoga has become a matter of pride all over the world. The resolutions that have been passed in the UN so far, at the fastest pace, if any resolution has been passed with the highest support, then it has been yoga.

"Babasaheb Ambedkar's birth anniversary and Mahatma Gandhi's birth anniversary are being celebrated in the UN. 125 years of Babasaheb Ambedkar have been celebrated in all the countries of the world. The birth anniversary of Mahatma Gandhi has been celebrated and the 150th birth anniversary of Gandhiji, no one can imagine that Vaishnav jan toh taine kahiye, which is in the veins of us. On the 150th birth anniversary famous singers from 125 countries of the world have paid a great tribute to Mahatma Gandhi by singing Vaishnav bhajan in that form. That is, we are experiencing an example of how a soft power can be brought in the world today. On 26th January we must have seen

how all the states presented Gandhi wonderfully in the tableaux of 26 January, keeping Mahatma Gandhi at the Centre, i.e. 150th birth anniversary and remembering Mahatma Gandhi. We celebrated Constitution Day in this House, during this tenure. We had a special discussion in this House on the 125th birth anniversary of Baba Saheb. It was we who gave time in the House for the Sustainable Development Goals of the UN during this tenure and all of us together discussed about the Sustainable Development Goals. This new tradition in itself has become possible under your leadership in this House during this tenure. Therefore, all the members of this House congratulate your leadership and express gratitude to you.

Madam, around 219 bills were introduced in this House and 203 bills were passed. Those who are MPs in this House today, in relation to the 16th Lok Sabha, in relation to their lives, they will tell anyone, they will go to the electoral field, and even after the elections, when they get a chance to write a biography, they will definitely write that they were members of the tenure during which they have made stringent laws against black money and corruption. In this country, such laws which were never made before, were made by this House and it had a huge impact. This is where the work of making very big laws against black money stashed abroad took place. The IBC Act relating to insolvency was

enacted by this House. The law regarding Benami properties was enacted. This House enacted a law against fugitives who committed economic offences. I understand that in these five years, this House and this term have served the coming century of the country by passing with the best effort that the legal system, the legal rights that we need to fight against black money and corruption, should be a force of our law in the world. Therefore, I believe that many congratulations to this House and your leadership will not only be given at this moment but also by the generations to come.

Madam, this House, which passed the GST Bill and convened a joint session at 12 in the midnight and without trying to take credit, implemented GST from the hands of the former Minister of Finance and the then President, so that everyone gets its due. An authentic effort was made to ensure that everyone's support, everyone's development also took place in it. Similarly, this is the House which gave a huge legal power to the Aadhaar Bill. Aadhar is amazing for the world. This country has done such a big work, the world is trying to know it. The House of this term has done a great job in the world by doing this work.

Madam, the country became independent, but we don't know what was our mind-set that could not decide on enemy property.

By passing the Enemy Property Bill very rigorously, we have worked on whatever was going on against those 1947 wounds of India. This House should also create an impact on the society for a very long time in the direction of social justice. The system of reservation for the people who are called upper castes, that is, for the poor people, without any bitterness, its biggest strength is that without any confusion, without any apprehension in anyone's mind, a buried, crushed section of the society was given weight to their words and passed a law giving them confidence. All the MPs from all the parties in both the Houses deserve to be thanked for this and for this I think this is a huge task of 10 percent reservation. In the same way, be it the subject of forming a commission for OBCs or the work of correcting the misunderstanding of the SC/ST Act after the Supreme Court.

The Maternity Benefit Bill, the rich countries of the world are also surprised to notice whether India has increased maternity leave from 12 weeks to 26 weeks? Today, the world is looking at this as a forward-thinking country. This is what the House has done. The House makes laws, but for this also this tenure will be remembered by the country and the world that this class of law makers also worked to abolish the law. By repelling more than 1400 laws, the members of this House have made an auspicious beginning in finding ways to abolish this plethora of irrelevant

laws. Even after 1400, I still say that a good start has been made. There is still a lot to do and Mulayam Singh ji has blessed me for that.

A huge task and I believe that we have not been able to reach there where the country should have. There was always a stigma on all of us MPs that we are the ones who decide our own salaries. We increase as much as we want, we do not care about the country and the day the salary of the MPs increased, the comments from all over the world were made on us and this has been happening for the last 50 years. For the first time, all the MPs found a way to get rid of this criticism and made such a constitutional arrangement that with others under that constitutional arrangement they will also get their dues. Now the MPs themselves participating in this work will not be alone and got a huge freedom from criticism. But such a good decision and the way it was registered, the applause of which MPs have had to hear abuses for many years, senior leaders have had to listen to abuses, now has worked to get rid of it.

Our Jitendra ji arranged good food, but outside we used to hear that there is very little charge inside the canteen and outside it is too expensive. Why does MP do this? I am happy that Jitendra ji's committee accepted my sentiment, Madam Speaker also accepted and you had to spend a little more from your pocket for

the food which was very cheap, here, but we have taken steps towards getting rid of that as well. And I believe that in the coming days we will get that too.

In the same way, this House will certainly enjoy many other things. We used to hear sometimes there will be a big bang, but the tenure of five years is being completed and no such bang has occurred. Sometimes aeroplanes flew and big people flew, but the dignity of democracy and Lok Sabha is so high that even an earthquake has been shoved off and no such thing has reached its height.

This is the strength of this democracy, the strength of this House. Sometimes there was a heated argument, sometimes it happened from there, sometimes it happened from here, sometimes some words were used which should not have been used. As the leader of this House, I would must say “Michhami Dukkadam”. "Michhami Dukkadam" in the Jain Paryushan festival for forgiveness is a very big message-giving word and I express that feeling. We also have some sort of relation with Mallikarjuna. It would have been better if his throat was fine today, then there would have been some benefit even today. Sometimes I could not hear him, then later I used to see the complete details and it was also necessary, but along with that his words were very useful to

awaken my thought consciousness. In a way, my speeches used to take inspiration from him. I am very grateful to him for that. I would say, as said, sitting for a long time, full time, once upon a time we used to see that Advani ji used to sit in the House all the time. I see Kharge Ji sitting all the time. This is a learning subject for us MPs. It is not a mean feat that he has been a public representative for almost 50 years. Despite this, I respectfully congratulate you for fulfilling the responsibility given to you as a public representative. I came here for the first time, I got to know many new things, which I did not know. For the first time, I found out what is the difference between embracing and embarrassing (*Gale lagna or gale padna*). This was the first time I found out. I am seeing for the first time that there are eyebrows game in the House. This eye game was also seen for the first time in this House and the media of the country also enjoyed it a lot. It is the responsibility of every MP to maintain the dignity of Parliament and we all have tried our best. This time there was also a great experience of the talent of our MPs. Just now, when I was speaking on the President's address one day, I used to hear such jokes in this House, those who are from the entertainment industry need such jokes, they should be allowed to give so much from YouTube. Perhaps even good artists would not be able to make such a mockery, which was witnessed here. Similarly, we do not

have such costumes and our TDP colleagues here, but what wonderful costumes our TDP MP Naramalli Shivaprasad Ji used to wear. All the tension turned into their attention. In the midst of these laughter and happiness, this tenure of ours has passed. A new MP like me has learnt a lot from you. Despite being new with your help, you never let me feel missed. I am very grateful to you all for the help you have given me in the beginning of a first innings under your leadership and guidance. I am also especially grateful to respected Mulayam Singh Ji, his affection is very valuable for us.

It's valuable for everyone. The affection of all seniors is valuable. I once again congratulate you from the core of my heart. I also heartily congratulate all the staff members associated with this House who took care of all the MPs in making necessary arrangements for the work. I wish all the MPs that when we are going to the people for a healthy democratic tradition, how can we carry this healthy tradition forward, how can we make a healthy competition, how can we play our role in making democracy healthier, with these good wishes and with this spirit I conclude my speech.

I once again express my heartfelt gratitude to all the MPs of this House.

Thank you.

[Translation]

HON. SPEAKER: Hon. Prime Minister, Hon. Members. I express my heartfelt gratitude to all members of this House and others for the positive support and cooperation extended by them in discharging my duties as the Presiding Officer of this great institution of our glorious democracy. At the conclusion of the last session of the Sixteenth Lok Sabha, I feel that the time has come for us to introspect on what have been the achievements of this House in the last five years on the criterion of public expectations and an impartial analysis of the subjects on which we have to work further.

I am happy that in these five years, I got many good and historic moments and had the privilege of working for the people of the country and fulfilling the constitutional responsibility of this highest office. At the same time, I am sad because some good friends, some guides left us forever. Hon. Atal Ji, George Fernandes ji, our Somnath ji, dear Anant ji and many of our colleagues from the Lok Sabha are among them. If I speak in a philosophical tone then ‘What was lost, and what we got’. But this is the truth of life – ‘Charaiveti Charaiveti’, that is, keep going, keep going, uninterrupted, continuous and incessant. We are satisfied that we have tried to move in the right direction and the country is moving forward. The cycle of development has begun.

The expectations and aspirations of the people have increased. At the same time, people's faith in democracy remains unwavering.

Sixteenth Lok Sabha was constituted on 18th May, 2014 and the first meeting of the House was held on 4th June, 2014. A total of 331 meetings have been held till date.

On 6 June, 2014, this House and you all gave me immense respect by electing unopposed to the post of honourable Speaker, for which I express my humble gratitude to all of you. My colleague, Dr.M.Tambidurai, was also elected unopposed as Deputy Speaker on 13th August, 2014. In accordance with the dignity of the Constitution and on the basis of the rules and conventions established by our esteemed predecessors, I and our Deputy Speaker, within their capacity, made every effort to maintain the dignity of the House along with fair conduct of the proceedings and discussions of this House. I also express my gratitude to the colleagues of the prestigious Panel of Chairpersons who in a dutiful and worthy manner have conducted the proceedings of the House. I believe that in a democracy, the House has tried to work according to the responsibility entrusted to it to by positively considering and fulfilling the collective aspirations, expectations and hopes of the people.

As the Presiding Officer of this Hon. House, it has always been my endeavour to encourage quality debate on all issues by giving an opportunity to all the representatives of various political parties in the House and to make the conduct of the House simple, smooth and streamlined.

India is not only the largest democracy in the world, but its democratic values, principles and ideals are respected all over the world. Our democracy is an example of a lively democracy and a source of inspiration for within India and for other countries outside India. People all over the world eagerly watch and monitor the parliamentary proceedings. A variety of ideas are manifested in any ideological forum and consensus and disagreement is not unnatural in a democracy. Till here it is fine, but sometimes there is a violation of dignity by going beyond consensus and disagreement and there is a situation of stalemate. This supreme symbol of democracy, the Lok Sabha, which we also call the temple of democracy, requires the conduct of all of us in accordance with the accepted norms so that the prestige and sanctity of Parliament remains intact.

The functioning of Parliamentary Standing Committees and Parliamentary Committees has also been effective and efficient during the present Lok Sabha and made several important recommendations. The Standing Committees of the Lok Sabha

presented 730 reports. I am happy to inform that the Hon. Members have fairly considered the issues and problems faced by the Committees on almost all occasions.

Asking questions is an important tool in the hands of members to ensure accountability of the executive. In the 16th Lok Sabha, 6,460 starred questions were listed in which 1,178 questions were answered orally. I tried my best to provide an opportunity to different parties, whether small or big, their members to ask supplementary questions. 73,405 Unstarred Questions, along with written answers to the remaining starred questions were also laid on the Table. 5 Half-an-hour discussions were also taken up for discussion.

During the Sixteenth Lok Sabha, 219 Bills were introduced, 205 Government Bills were approved by the House and 9 Government Bills were withdrawn. Some important Bills were passed during the Sixteenth Lok Sabha, including the following Bills:-

1. The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill, 2015;
2. The Juvenile Justice (Care and Protection of Children) Bill, 2015;
3. The Insolvency and Bankruptcy Code, 2016;

4. The Benami Transactions (Prohibition) Amendment Bill, 2016;
5. The Constitution (One Hundred and First Amendment) Bill, 2016 regarding introduction of the Goods and Services Tax and to confer simultaneous powers on Parliament as well as the State Legislatures, including Union Territories with legislatures;
6. The Integrated Goods and Services Tax Bill, 2017;
7. The Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2016;
8. The Mental Healthcare Bill, 2017;
9. The Constitution (One Hundred and Second Amendment) Bill, 2018 regarding constitution of the National Commission for Backward Classes under the newly inserted article 338B of the Constitution;
10. The Fugitive Economic Offender Bill, 2018;
11. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2018 and the Constitution (One Hundred and Third Amendment) Bill.

(which deals with reservation of economically weaker sections in preliminary appointment in higher educational institutions and services under states).

As far as the Business of Private Members are concerned, 1,117 Private Members Bills were introduced during the 16th Lok Sabha. Resolutions of Private members were passed on important issues.

During the Sixteenth Lok Sabha, the Ministers concerned laid 23,808 papers on the Table.

During the tenure of this Lok Sabha, after the question hour and at the end of the day's sitting, members raised 6,244 matters of urgent public importance in the zero hour. Hon. Members raised 4,718 matters under Rule 377. As Presiding Officer, I humbly tried to provide maximum opportunity to the members to raise important matters and by adopting the same approach, I also allowed an adjournment motion, which was rejected by voice vote.

17 00hrs

Hon. Members, the Opposition gave notices of no-confidence motion. The no-confidence motion was discussed for over 11 hours and was rejected after a division of votes. I granted permission for a large number of matters under the calling

attention motion which helped the members to get answers from the Ministers on the matters raised by them. Infact, 18 cases of calling attention were raised during this period. The Ministers made about 679 statements on various important topics.

During the Sixteenth Lok Sabha, there were 33 Short Term Discussions under Rule 193 on important matters, out of which about 9 Short Term Discussions were partially discussed.

During this Lok Sabha, I constituted the Speaker's Research Initiative (SRI) as an initiative to assist members. The SRI made several presentations on various topics which helped the members to effectively participate in intensive studies on various important topics during the discussion. Regarding the feedback received from the members, the people just said, accordingly, it helped them in active participation in the House and in serious discussions. 37 workshops were conducted on various topics under the careful consideration of SRI. Alongwith this, two conferences were also organized by SRI, in which National Women Legislators Conference was held on 5-6 March 2015 with the theme "Empowered Women Empowering Nation". One and three months internship program for young students was started by SRI, in which the youth have shown a lot of interest and many parliaments from abroad have also expressed their desire to benefit from it. Its purpose was only this, our youth who have

passed 12th, who are graduates, they should come here and see the work of the House and understand, *[English]* What is Parliament? *[Translation]* The youth comes here and understand how the committees work. Along with this, a fellowship scheme has also been started under SRI for researchers doing research on topics related to parliamentary system and its functioning. I have formed internship and fellowship committees, committees of members who used to look after all these works. I thank all the members.

Under the aegis of BPST, Bureau of Parliamentary Studies and Training, the Lok Sabha Secretariat has worked in a different way for the journalists of the states and those who are journalists of the district level, who come here not so often, they can come here and understand the proceedings of the Lok Sabha, see how it works. A number of orientation programmes were organized for the media persons of such Legislative Assemblies, which brought cheers to about 435 journalists and media persons from 23 States.

The National Legislative Conference was organized in the year 2018 under the aegis of Indian Parliamentary Group with the theme 'We for Development'. A detailed discussion was held on the development of 115 aspirational districts of the country in which Deputy Chairman of NITI Aayog, subject experts and senior Members of Parliament guided the participating public representatives. Hon. Members, in an initiative towards making

this Secretariat paperless, I have introduced an e-portal for online submission of information by members on the Table. The project has been quite successful and members have started presenting various information on the Table. I am also happy to inform you that the Parliamentary Library has been made digital and recently a new portal, e-Parl has been launched for the convenience of members. In this, our officers and especially Shri Ahluwalia ji, who has not come today, have cooperated a lot, other members have also cooperated a lot, I am very grateful to all of them.

You all know that yesterday, on 12 February 2019, an oil portrait of Bharat Ratna revered Atal ji was unveiled by His Excellency the President in the Central Hall of Parliament House. It is a matter of great pride for me that Hon. Atal ji has received this honour during my tenure. I also thank all the members of the Portrait Committee for this.

As we know Lok Sabha held sittings of more than 1612 hours. The time wasted in the chaos in the House was 422 hours 19 minutes. The House completed the scheduled work of the House by sitting for more than 728 hours.

Today, when the house is being adjourned sine die, there are mixed feelings in my mind. While I feel satisfied on the one hand, I am humbly sharing with all of you the feeling that I have tried to

conduct the proceedings of this House in the highest parliamentary traditions with utmost sincerity and pure conscience and to provide full opportunity to all the Hon. members to participate and speak in the proceedings and to uphold the dignity and prestige of the high constitutional office of the Speaker. While discharging my duties, it has always been my endeavour to safeguard the rights and privileges of this House and all the Hon'ble Members to the best of my ability and carry forward the high ideals of our parliamentary system, without taking into account the political affiliation of the Members.

We all stayed together as a family for five years in the discharge of our democratic duties. Now everyone will go to public to seek their blessings again in accordance with the high established traditions of our democracy. Therefore, on this occasion, I also have the feeling of being separated with satisfaction.

Together, we sat till late in the night and discussed issues of national interest in this august House many times, listened to each other's views, made excellent conclusions and framed many transformative legislations. The House took a number of decisions that paved the way for the creation of a new India and made the way for our progress and important initiatives to empower the poor and the underprivileged.

Once again, I would like to thank the House and all sections of the society for their support and cooperation. While some hopes may not have been fulfilled by me in discharging my duties and responsibilities as the Presiding Officer of the August House, sometimes some colleagues may have felt disappointed and dejected. But I tried to run the House with my highest capacity and integrity. I thank the Hon. Prime Minister Shri Narendra Modi Ji, Shri Rajnath Singh Ji, leaders of all opposition parties, all members of BAC, former Parliamentary Affairs Minister Late Shri Ananth Kumar Ji, whose contribution is immense, the present Parliamentary Affairs Minister and his colleague Minister of State for their cooperation and support in the smooth functioning of this House. I am really grateful to the Hon. Deputy Chairman Dr. M. Thambidurai ji for sharing the important duty of the presiding officer of this House - he has done such a thing that no matter how long I asked him to sit to conduct the House, he never said no. For this, I am really grateful. I thank Members of Panel of Chairperson Shri Anandrao Adsul ji, Shri Arjun Charan Sethi ji, Shri Hukmdev Narayan Yadav ji, Shri K.H.Muniyappa Ji, Shri K.Narayan Rao ji, Dr.P.Venugopal ji, Shri Prahlad Joshi Ji, Shri Ramen Deka ji, Dr.(Mrs.) Ratna De Nag ji and Shri Kalraj Mishra Ji. I would like to thank the leaders of all parties and groups and all the Hon. Members for their cooperation and contribution in running our

parliamentary democracy. I express my heartfelt thanks and gratitude to all the members for the respect they have shown to the Chair.

I also express my gratitude to the Secretary General of Lok Sabha and his team of officers and both marshals for being a constant source of strength and partner in the conduct of this august House. Their support is always there. I thank all of you. I express my gratitude to all the employees of the Lok Sabha Secretariat as well as my own Speaker's office for the committed, efficient and professional performance of all the work related to the Lok Sabha. I also express my gratitude to all the media persons for covering Parliamentary proceedings and being the vigilant watchdog of democracy.

I also appreciate and thank the Parliamentary Security Service, CRPF, CISF, Delhi Police and other security agencies who are vigilantly guarding the Parliament premises. Horticulture Department, because when you come, everyone is happy to see good flowers, so I thank the Horticulture Department and other supporting agencies as well as the Central Public Works Department for their valuable support.

Hon. Members, 16th Lok Sabha, which is concluding today for all effective purposes, I am also addressing you in this House

as the Speaker of Lok Sabha. As a humble servant of democracy, I have had the great opportunity to serve the nation through this great institution.

I am deeply satisfied with the overwhelming public support and appreciation received from the citizens of this country and the Indian diaspora on a very important issue of the role of the Speaker of the Lok Sabha in accordance with the principles of the institution and the Constitution and on my principled stand.

I am also grateful to the present and former Chairman of Rajya Sabha for coordinating the functioning of both the Houses of Parliament. On my own behalf and on behalf of this House, I express my heartfelt gratitude to Hon. President and former President for the able guidance given by them.

The term of the Sixteenth Lok Sabha is nearing completion. Soon, in accordance with the Constitution, the grand festival of democracy, elections, will be held in which the people will get the opportunity to cast their valuable vote. I hope that all of you have worked according to the hopes and aspirations of the voters in your respective parliamentary constituencies and I hope that today you have also been blessed by Hon. Mulayam Singh ji, that in future also you will live up to his hopes and expectations and remain dedicated to public service.

Hon. Members, I once again thank all of you for giving me this opportunity. I will say one more thing. Maybe at the time of the conduct of the proceedings some bitter words may have been spoken to somebody, I may have spoken in a slightly loud voice, that too only to run the house smoothly, so I would have spoken, but if someone's feelings are hurt for this, then today I sincerely apologize to him that this was done only for running the House. I also closely observed the work of this great institution being completed with its overall glory and great success. If anyone has suffered in my attempt to do my duty, I have already said that I feel sorry for that. I extend my heartiest congratulations to all of you for the success in the upcoming Lok Sabha elections and I feel that we all together pray for this country, for the people of this country and for our own people.

"sarve bhavantu sukhinah, sarve santu nirāmayah .

sarve bhadrani pasyantu, ma kaschid dukkha bhagbhavet."

Let all be happy, let all be free from debilitation, let all see goodness, let there be no victims of sorrow.

No one should ever suffer, so we keep working and will continue to do so. And so I thank you all once again. You must have felt like a school, you also say that I am also a strict teacher, I also get angry, and it happened in the end also.

Now there will be the national song and the conclusion.

1715 hrs

NATIONAL SONG

National Song was played.

HON. SPEAKER: The House stands adjourned *sine die*.

1716 hrs

The Lok Sabha then adjourned sine die.

INTERNET

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<https://sansad.in/ls>

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